MOTION RE. RULES FOR REGULATING THE PROCEDURE AND CONDUCT OF BUSINESS IN THE RAJYA SABHA—contd.

Shri M. M. DHARIA: Madam, there is one recommendation made by the Members of the Committee reof business garding the even flow between the Rajya Sabha Lok Sabha. I would like to point out that the recommendation or rather the suggestion made by the Committee is not one which could be said to be proper having regard to the propriety of the two Houses. The Lok Sabha is a representative body of the people, where the representatives are directly elected by the people and naturally it is a House where important Bills should always originate. Besides this House is supposed to be the House of elders. In case we try to have even flow between the Rajya Sabha and the Lok Sabha, then both the Houses will mean a combination of the two and the Lok Sabha will equally become the House of elders. We should take into consideration the principles and practices and so far as the important Bills are concerned, there should not be even flow. They should necessarily originate in the Lok Sabha and then they should come before this House of elders

It is true that the hon. Chairman has to decide points of order and they should not be challenged at the time the decisions are given. However, these decisions are like judicial decisions and many times they are referred, whenever occasions arise. So, there should be some procedure of review of the decisions, not at the time when they are given but afterwards, in order to see whether the decision made was correct or not.

There are certain suggestions made by some of the hon. Members which deserve due consideration. Madam, a time limit has been fixed so far as private business is concerned. This is absolutely necessary; otherwise ws shall not be able to render justice to all the Members who are having Resolutions or Bills. This suggestion is, therefore, a welcome suggestion. I would also like to point out, Madam, that even so far as the Government Business is concerned, some time limit should be fixed in advance so that Members will get opportunity to participate in a justifiable manner.

Under Rule 226, the business before a Committee does not lapse but sofar as this House is concerned, excepting Bills, the other business lapses. I think we should follow the Lok Sabha. They have made necessary amendments to their Rules and those amendments should also be taken into consideration.

Madam, as the time is short I would like to conclude. I would once again congratulate the Members of the Committee for bringing such an improved Draft before the House. There are various provisions which, as I have tried to point out in the beginning, are of a vital nature. This-House, with the help of these Rules, will definitely represent the picture of the people at large. This House should always endeavour to nearer the people.

Madam, there are some other suggestions which have come particularly from the Opposition side and those which are reasonable should be taken into consideration by those who have moved for the consideration of these Draft Rules. Madam, I feel that with the help of the new Rules the Members of this House will increase the prestige and dignity of this House. This House has rich and great traditions and I am sure they will be richer and greater in days to come.

Prof. A. R. WADIA (Nominated): Madam Deputy Chairman, I have no desire to take up any long time because we have already had a number of long speeches and we have benefited by them. May I congratulate you and your colleagues on the very thorough way in which you have done your work and produced a report which certainly adds to the prestige of our House and makes it more demo-

45 I

[Prof. A. R. Wadia] ·cratic than it ever was? I was also very happy to note that the work of the Committee was conducted from the stand point of the House and not on any party lines. That was also a very healthy thing to be noted and we are very glad about it. I think all the amendments have been thoroughly discussed by Mr. Bhupesh Gupta and Mr. Nafisul Hasan and our ideas have been clarified on those points there is no need to go over them again. I do hope Madam that so far as these Rules are concerned, the voting on the amendments will not be on party lines but that each amend ment will be considered on its merits. I do feel that several amendments are very worthy of consideration and deserve to be accepted.

There is just one more suggestion I should like to make, Madam, not merely a sort of rigid rule to be incorporated but a sort of convention to be established. I myself have felt one great difficulty. When I come to -attend a session, I have not got a clear picture of the Bills and the Motions that we are going to discuss and those of us who come from very distant places are not in a position to bring all the relevant papers with -us. It will be an extremely convenience if along with the notice of the session, the Secretariat of the Rajya Sabha sends us a note of all the Bills that will be taken up and all the Motions that will be taken up during the session. There need not be anything very rigid about it. Anything new that comes up may be introduced according to the exigencies of the time but it will be a very great help to us to know Motions are going to be discussed so that we can bring the papers and the Reports and we may have also time to study them. That is the only suggestion that I would like to make, Madam.

Shri M. P. BHARGAVA (Uttar Pradesh): Madam Deputy Chairman, I take this opportunity of paying my tribute to the Rajya Sabha Secretariat which has been working very effi-

ciently all these years and which has tried to see that the rules which it had to work were adhered to and minimum cause for irritation was given to the Members. However, I have to make an appeal to the Members also and that is, they should realise the difficulties of the Secretariat also. There are at times situations when a Member does not like a particular decision of the Secretariat about this Questions or Motion for Papers or about so many things and instead of getting irritated we should try to find out the reasons why the Secretariat has been compelled take that decision and if we discuss the point in question with one of the officials of the Rajya Sabha Secretariat I am sure in many cases their doubts, their suspicions, will be removed and they will be convinced that the stand taken by the Secretariat was correct. Of course there may be occasions when we may not agree with the decision or the stand taken by the Secretariat but that does not mean that the Secretariat is doing a particular thing with a certain motive or anything of that kind. After all, they are working under great pressure during the session and they have to take so many decisions. It is just possible that in a case here or in a case there they might not be taking an absolutely correct stand as we might be expecting. These things do happen but if we, Members of the Rajya Sabha, and the Rajya Sabha Secretariat try to understand each other's point of view I am sure there will never be any occasion to differ from the stand taken by the Secretariat and the stand taken by the Members.

I also want to pay my tribute to the Secretariat for the work which they did for the Rules Committee, for the way they provided the necessary papers, the necessary precedents from other legislatures and tried to be helpful to the Committee to their utmost.

Now, Mr. Bhupesh Gupta has already said that the Committee functioned as a team, there was no prejudice and all the decisions taken by

the Committee were in a unanimous manner. After saying all that I fail to understand how Mr. Bhupesh Gupta found it necessary to give a thirteen page note of dissent. That again shows what I have been saving about Mr. Bhupesh Gupta that he works with two minds. On this particular occasion he had one mind in which he agreed with the decision of the Committee and he was one with the Committee-and in another mind thought that unless he said something it would not be proper and so he took the trouble of writing a thirteen page note of dissent. Now if we go through that note of dissent we find that there is hardly any matter of substance. It is like a running commentary on the decision of the Committee. It also seems that Mr. Bhupesh Gupta was not at particular about any change and that is evident because he has not tabled a single amendment, which means that he accepts in toto whatever the Committee has recommended.

SHRI BHUPESH GUPTA: Who? Me?

SHRI M. P. BHARGAVA: Yes.

SHRI BHUPESH GUPTA: I did not have faith in you because you will not accept my amendments.

Shri M. P. BHARGAVA: Well, we tried to accommodate Mr. Bhupesh Gupta in the Committee as much as we could and he cannot have any grudge that he did not have his full say in the Committee.

SHRI BHUPESH GUPTA: I am not saying about the Committee; I am talking about here.

SHRI M. P. BHARGAVA: Here also you have had your full say. I am attacking your thirteen page note of dissent which is like a running commentary on the work of the Committee, on the various recommendations of the Committee. It almost touches every point where you differed from the decision of the Committee and where after discussions you agreed with the line taken by the

Committee. But here we find there is a note of dissent.

Shri AKBAR ALI KHAN (Andhra Pradesh): We had his running commentary for three hours in the House also.

SHRI M. P. BHARGAVA: Now I will take up some of the points raised by Mr. Bhupesh Gupta. First of Mr. Bhupesh Gupta complains why it should have taken ten to twelve years for revising the rules. Well, revising the rules was as much Mr. Bhupesh Gupta's work, as much my work as much any other Member's of the Secretariat. work as it was What efforts did Mr. Bhupesh Gupta make during the period he has been here-and he has been here since the inception of the Rajya Sabha-to get the rules changed? Other Members did take some action in that direction but Mr. Bhupesh Gupta silent all these years.

SHRI DAHYABHAI V. PATEL: Silent?

SHRI M. P. BHARGAVA: Of course, he was silent about the rules.

SHRI AKBAR ALI KHAN: Say about the rules; otherwise he was never silent.

SHRI M. P. BHARGAVA: I am not saying that he was silent in the House. I am talking about the rules at the moment.

Shri BHUPESH GUPTA: I demonstrated in the twelve years how your could do your things even with bad rules.

Shri M. P. Bhargava: It is not a question of dealing with good rules or with bad rules. Whatever the rules were, they were there and we were working under those rules. What I am asking is this. Why did not Mr. Bhupesh Gupta take any steps to get the rules amended if he felt that there was necessity for changing the rules? He has made a big complaint about this aspect in his note of dissent.

455

SHRI BHUPESH GUPTA: Not against any individual.

P. BHARGAVA: Not SHRI M. against individuals; I am not saying that. But you have made a complaint that it would have been much better if these rules had been changearlier. I am talking of the time factor. Now. you have been here since inception and you have never cared to take any steps to see that the rules are changed. If what you have written is taken as correct I am sure you would have taken steps much earlier. Vociferous you are and amendments you can draft in plenty and I do not in any way doubt your capacity to get the rules changed if you had tried. So the point is that you did not feel any real necessity or great urgency to change the rules and so you were taking it as quietly as any other Member was taking and you perhaps thought, 'let the Committee be appointed as is provided in the Constitution and when the Committee is appointed we shall see about it.' Now having taken up that attitude . .

SHRI BHUPESH GUPTA: May I say one thing? We were particularly worried about your Government about which you need not be so worried and you had plenty of time that way.

SHRI M. P. BHARGAVA: I should tell Mr. Bhupesh Gupta, like to Madam Deputy Chairman, that if the Government at any time felt that the rules were standing in their way they would have taken steps to get them changed much earlier without waiting for the advice of Mr. Bhupesh Gupta. It was not that the Government was feeling any difficulty; it was not that other Members were feeling difficulty. It is your note of dissent which has raised this question of difficulty. That is what I am referring to. You have said it in very strong terms:

"As a result, the Rajya Sabha has had to face serious difficulties and occasionally even frustration . . ."

Mark the words: "occasionally even frustration" Then it says:

"... from the point of view of service to the people and the country in the true spirit of people's mandate and of democracy."

This is too strong a language. The House will agree with me that the position was not what Mr. Bhupesh Gupta seems to be making out in his Note of Dissent. That is about point number one.

Then in Chapter II he has made a remark and he spoke about it also which in my opinion is a very strange remark. Here he says:

"I am not also in favour of one person continuing in this Office for a long time and, therefore, I would have liked that no one should be eligible for re-election as the Deputy Chairman of the Rajya Sabha for a second term."

This is absolutely contrary to what should be done. In the first term, whoever may be the Deputy Chairman—he may be a very talented person—he or she takes time to understand the whole thing.

Shri Bhupesh Gupta: I think in such a case the law of diminishing return operates.

Shri M. P. BHARGAVA: I do not agree. It is only in the second term that the presiding officer can be really effective and show his worth. So, to bar that the presiding officer should not be eligible for re-election is a proposition to which at least I cannot subscribe.

Shri BHUPESH GUPTA: I hope this misfortune will not fall on the present incumbent.

Shri M. P. BHARGAVA: Well, it is a different thing. If unfortunately we have elected some person who is not worthy of the office, that is entirely a different thing. But having elected a person who is worthy of the office, to say that we will not reelect him is not a correct stand, in my humble opinion.

SHRI BHUPESH GUPTA: My position is not at all that. Enough trouble you give by electing him and keeping him for five years. Do not prolong that.

SHRI M. P. BHARGAVA: I will not give that interpretation, as you have said.

THE DEPUTY CHAIRMAN: You have said enough. I think you must now listen.

Shri AKBAR ALI KHAN: Madam Deputy Chairman, he is not used to it, I beg your pardon. He is used to speaking and not to listening.

THE DEPUTY CHAIRMAN: But he is trying very hard.

SHRI M. P. BHARGAVA: He will patiently hear me.

Shri BHUPESH GUPTA: H_{e} likes my interruptions. H_{e} asks me to interrupt.

SHRI M. P. BHARGAVA: But I never interrupted you.

SHRI BHUPESH GUPTA: I am very sorry for it.

SHRI M. P. BHARGAVA: Well, coming to Chapter V, he says:

"At present, the Chairman can reject amendments to the President's Address without assigning any reason. I think this is not a very healthy and encouraging practice. The reasons for disallowing an amendment, in my view, should be given by the Chairman. This will enable the member to know why his amendment has been rejected. The apprehension of arbitrariness in the matter will thus be considerably reduced."

This is another proposition with which I cannot agree. There are certain

rules, which we are considering ourselves. Various categories have been provided for where the Chair takes the decision. Now, to expect that on every little occasion the Chairman must record his reasons I do not think is a feasible or practical proposition. What we have to do is to set such conventions which will be workable. Everything cannot be put down in the Rules. It is not a question of 'Do's and Don'ts'. No 'Do's and Don'ts' can be prescribed for regulating the proceedings of any Legislature. Certain things have to be left to convention and I am very happy to say that all these years Rajya Sabha can be proud of its conventions. They have worked well. They have set precedents and conventions which any House will be proud of and I do not agree with the proposition put forward by Shri Bhupesh Gupta.

Then, he comes to Chapter VI. He makes certain comments. I would humbly like to remind him that there is a body like the Business Advisory Committee on which all that Parties are represented. Shri Bhupesh Gupta also takes part in it. They decide about all the matters which will come up before the House from time to time. Therefore, whatever he has said about Chapter VI is again redundant and is not necessary.

Now, about Chapter VII, Questions, he has offered his biggest Note of Dissent. What is his point? His point is: Do not include this item for making the Secretariat reject things. Do not include that item. Now, on the one side he wants that the Secretariat should be tightened up as far as possible. On the other side he wants that the Rules should be as flexible as possible. How are the two consistent? Many of the things to which he objects have already been there all these years. There has not been a single occasion when any difficulty arose about any of the items which were there. Therefore his remarks about those things, about questions, are not very relevant to the point at issue.

[Shri M. P. Bhargava.]

Rules for regulating

the Procedure

That brings me to another criticism about which my hon. friend, Shri Dahyabhai Patel spoke and that is about disallowing of questions. I have already made some remarks regarding the working of the Secretariat in the beginning. As far as concerned, there is a questions are certain procedure under which the Secretariat has to function. A large number of questions are coming every day and they have to be scrutinised and admitted or not admitted. From my personal experience I can say that there has never been any occasion when my questions had been disallowed and when I approached the Secretariat the Secretariat was not able to convince me, I thought that the question had not been correctly disallowed.

SHRI BHUPESH GUPTA: That is a good news.

SHRI M. P. BHARGAVA: But when I contacted the authorities dealing with questions they placed their point of view before me. I can safely inform the House that there was not a single occasion when I not convinced. The percen-3 P.M. tage of disallowed questions is a matter which depends on how the questions are drafted, how they are sent and what information they seek. It is sometimes possible that we want to get information which has already been given or we want information which is not very clearly made out in the question, or there is some flaw by which they come under the category of the various items under which questions are disallowed. Mr. Dahyabhai Patel the other day read out certain questions which were disallowed. he may agree or not agree but the impression left on my mind was that the questions were rightly disallowed.

Then on Chapter IX, I agree with what Mr. Bhupesh Gupta has said about the legislative business. We must make efforts to see that more and more Bills are introduced in this House. In fact there should be a fair distribution of work between the two Houses. Some Bills should be introduced in this House and later go to The other set of the other House. Bills should be introduced in the other House and then they could come here. There should be distribution in such a manner which will keep going both the Houses simultaneously. Members probably remember that there have been occasions when this House has felt shortage of work. That has arisen only because of the fact that the distribution of work between the two Houses at times is not properly done, and while the other House is too pressed to pass Bills, this House at times starves for Bills. I again agree with what Mr. Bhupesh Gupta says about the practice of rushing through important Bills towards the fag end. That again, if I may say so, is due to the improper arrangement of business in the two Houses. No Member would like that any important Bill should be rushed through and I think all of us are one with Mr. Bhupesh Gupta when he says that this should not be done at the fag end. of the session.

THE DEPUTY CHAIRMAN: Mr. Bhargava, there are five more speakers.

SHRI M. P. BHARGAVA: I will finish in five minutes.

Then Mr. Bhupesh Gupta gave another example in his own way about acceptance and non-acceptance amendments, and he said that instead of calling it the Preventive Detention Act he would have liked to call it the Suppression of Fundamental Rights Act. I would go to the other end. It was very generous of the Government to have called it the Preventive Detention Act. It could have very well been named as the Prevention of Anti-social Activities Act, and that would have been the proper name for that Bill.

SHRI BHUPESH GUPTA: Why did'you not move an amendment?

SHRI M. P. BHARGAVA: Because I do not want to rub on the wrong side of anybody. Preventive Detention Act is good enough. Why should we rub on the wrong side as you wanted to? Where is the question of suppression of fundamental rights there?

SHRI BHUPESH GUPTA: I was in the Supreme Court just this morning. One comrade was arrested, a Communist. He had been released because the Court found that the order was invalid.

SHRI AKBAR ALI KHAN: Of course the order may be invalid but not the law.

SHRI BHUPESH GUPTA: I just gave an example.

Shri M. P. BHARGAVA: The Supreme Court are free to interpret in their own way what they think of the law. But that does not mean that the law is defective. There may be an error of judgment at times . . .

Shri BHUPESH GUPTA: A person was kept in detention for seven months illegally.

Shri M. P. BHARGAVA: That is what you think. But what the facts are the House is not fully aware of. We cannot make up our mind on the basis of one side of the picture. For arriving at a judicial judgment on anything both sides of the picture must be kept before us if it is expected that the House will take any view on it.

Then on Chapter XII Mr. Bhupesh Gupta says something about motion for papers, and his grouse is that all these years . . .

SHRI BHUPESH GUPTA: Not grouse but complaint.

Shri M. P. BHARGAVA: . . . not one motion for papers has been admitted. Well, this is, as I have been seeing in the House, a correct statement of facts. But that does not mean that all the motions for papers

which were given should have been accepted. There may have been valid reasons for disallowing them. What I want to press before the House and appeal is that these are things where we have to make attempts persistently and press for those motions for papers which really require information in the public interest. We should all work for such motions when they come. One should not take it up as a party question. If really there is any case where it is required, we should all work unitedly and see that these motions for papers are admitted and the information sought for is supplied.

in the Rajya Sabha

That is all I wanted to say at this stage.

श्री गोडं मुराहरि (उत्तर प्रदेश): कल्त के बारे में जब हम चर्चा करते हैं तब मैं पहले यह साफ कर देना चाहता हूं कि मैं तो राज्य सभा ग्रांर जितनी भी ग्रांर काज़िसलें हैं उन सबको खत्म करने के पक्ष में हूं। वैसे तो मैं चाहता ही नहीं कि कोई भी इस तरह के दो हाउसेज हों लें किन फिर भी . . .

هوی اکبر علی خان: لیکی آپ بهی تو ختم هو جالین گه -

†[श्री प्रकबर ग्रली खान) ः लेकिन श्राप् भी तो खत्म हो जायेंगे ।]

श्री गोडे मुराहरि: त्रित्कुल । मै तो तैयार इं। लेक्नि अगर इस तरह के दो सदन रखते हैं तो फिर इस सदन का कुछ महत्व भी निकलना चाित्ये । तो इसलिये में कुछ मुझाब आपके सामने रखना चाहता हूं। एक तो जब हम इस सदन में आते हैं तो हमारा मकसद यह होता है कि देण की जो समस्याएं हैं उनको हम यहां पर लाएं और चाहे उनका हल हो या न हो, कम से कम सरकार के ध्यान में और बाहर देश के सामने भी उन समस्याओं का एक दृष्टिकोण रखें। खास तौर पर हमारे

^{†[]} Hindi transliterations.

[श्री गोडे मुराहरि]

विरोधी दल की श्रोर से हमेशा यह कोशिश होती है कि देश की जो समस्याएं हैं उनको यहां लाकर रखें लेकिन ग्रगर इस सदन के जो नियम बनते हैं वे ऐसे बनते हैं कि हर समस्या का खात्मा सदन के सामने ग्राने से पहले ही हो जाता है तो फिर इस सदन के रहने का कोई महत्व नहीं। इसलिये मेरा तो यही कहना है कि जब हम कोई मोशन फार-पेपर्स देते हैं या कोई प्रश्न देते हैं तो कोशिश यह होनी चाहिये कि ज्यादा से ज्यादा वे इस सदन के सामने ग्राएं ग्रीर कम से कम उससे पहले खत्म हों, लेकिन हम यह देख रहे हैं कि हमारा यह तजुर्बा रहा है कि ज्यादा से ज्यादा तो खत्म हो जाते हैं भ्रीर सदन के सामने बहुत कम मामले स्राते हैं । यह जो परम्परा है इसको खत्म करना चाहिये । इसका दोषी कौन है, इसमें हम नहीं जाना चाहते हैं। हो सकता है हमारे सेकेटेरिएट की गलती हो या हो सकता **है जो हनारे प्रेजाईडिंग** ग्राफिनर्स हैं उनका दुष्टिकोण हो जिसकी वजह में इस ढंग की एक परिस्थिति हमारे सामने द्याती है। लेकिन मेरा यह सुझाव है कि जब कोई प्रश्न दिया जाता है तो यह कोशिश होनी कम उसके बारे में या तो ग्रोरल जवाब मिलना चाहिये या लिखित जवाव मिलना चाहिये। लेकिन उसके बारे में इस तरह की कोशिश नहीं होनी चाहिये कि उसको किसी न किसी बहाने खत्म कर दिया जाय । हम समझते हैं कि बहुत से क्वश्चन इसलिए डिसएलाउ कर दिये जाते हैं कि उनका पहले ही जवाब दे दिया गया है और द्वारा दो हैराने की जरूरत नहीं है। हमने कई बार स्त्राल पूछने के लिए भेजे, ग्राध घन्टे के स्वाल भी पूछने के लिए भेजे मगर उसका यह जवाब मिला कि इसका जवाव पहले ही दे दिया गया है श्रौर इस वजह से यह क्वश्चन डिसएलाउ कर दिया गया है। इस तरह से कई चीजों को खत्म करने की प्रवृत्ति होती है, इसलिए मैं यह कहना चाहता हूं कि इस वात की सेकेटेरिएट के

ऊपर जिम्मेदारी है कि जब कोई सवाल पूछने के लिए भेजा जाता है तो उसे इस तरह का दृष्टिकोण नहीं ग्रपनाना चाहिये कि किस तरह से इस सवाल को खत्म कर दिया जाय। मुझे यह महसूस होता है कि उनकी कोशिश हभेशा इसी तरह की होती है कि जब कोई सवाल या कोई दूसरी चीज उनके सामने सदस्य लोग भेजते हैं तो यह होता है कि किस रूल के जरिये उस चीज की खत्म कर दिया जाय। इस तरह की जो प्रवृत्ति है वह नहीं होनी चाहिये, यही मेरा कहना है।

यह बात सही है कि राज्य सभा श्रीर लोक सभा ग्रलग ग्रलग हैं लेकिन जिस तरह से किसी प्रश्न के बारे में लोक सभा में सवाल पूछे जा सकते हैं उसी तरह की व्यवस्था यहां पर भी होनी चाहिये । लोक सभा में सदस्यगण एडजार्नमेन्ट मोशन ला सकते हैं लेकिन इस तरह के मोशन को लाने का हमारे पास कोई अधिकार नहीं है। ग्रगर हम यहां पर किसी मसले के ऊपर जो एक दिन पहले घटी हो या बहुत ही महत्वपूर्ण का कोई विषय सदन की मीटिंग बैठने से पहले घटा हो इसके बारे में हम हाउस का ग्रौर सरकार का ध्यान नहीं खीच सकते हैं। लेकिन ग्रव नये रूत्स में "कालिंग एटेन्शन" का प्राविजन हो रहा है जो कि एक बहुत ही ग्रच्छी बात है। मैं यह चाहूंगा कि एक परम्परा यह भी डाली जानी चाहिये कि जो विषय हम लाना चाहते हैं सवालों के बाद उसके लिए ९० या १५ मिनट का समय मकर्रर किया जाना चाहिये। इस तरह की जो समस्या हम सदन के सामने लाना चाहते हैं वह हम इस समय "मोशन फार पेपर्स" के जरिये तथा चेयरमैन की इजाजत से उठा सकते हैं। चेयरमैन साहब इस बात की इजाजत देते हैं ग्रीर हम लोग बहुत से मसलों के बारे में यहां पर सदन का ध्यान खींचते हैं। लेकिन हमें इस तरह की परम्परा डालनी चाहिये ताकि इस तरह के मसलों को ज्यादा से ज्यादा तादाद में ला सके । देश में जो महत्वपूर्ण मसले उठते हैं:

उनको हम सदन के सामने ला सकें ग्रीर साथ ही साथ देश को भी यह दिखा सकें कि हम किम तरह से ग्रपनी जिम्मेदारी को निभा रहे हैं।

एक चीज मैं यह चाहंगा कि राज्य सभा में सरकार के खिलाफ नी-कान्फिडेना मोशन लाने की परम्परा नहीं है लेकिन कम से कम यह ग्रधिकार तो उसके; होना चाहिये कि जब कोई मिनिस्टर कोई गलती करता है या कोई ऐसी चीज करता है जिससे उनकी सेन्सर किया जा सकता है, तब ऐसी हालत में इस तरह के मोशन को लाने का ग्रधिकार सदस्यों को होना चाहिये जिसके द्वारा वे उस मिनिस्टर के खिलाफ सेन्सर ला सकों। हमें इस तरह का कोई ग्रधिकार होना चाहिये कि हम उम मिनिस्टर के खिलाफ किसी रिजोल्यशन द्वारा या किसी मोशन द्वारा उसको सेन्सर कर सकें। इसका मतलब यह नहीं है कि हम सारी सरकार के खिलाफ कोई बात कहना चाहते हैं, हम तो केवल यह चाहते हैं कि उस मिनिस्टर की करतूत के खिलाफ हमें इस प्रकार का ग्रिधकार होना चाहिये जिसके जरिये हम उस सेन्सर कर सकें और सरकार को बतला सकें. इस सदन को बतला सकें कि फलां मिनिस्टर ने यह कार्यवाही की है जिससे जनता ग्रमंतुष्ट है ग्रौर वह इस चीज को पसन्द नही करती है। इस तरह का अधिकार हमें होना चाहिये।

श्राधे घन्टे का जो डिसकशन इस सदन में होता है उसके बारे में हमने यह देखा है। कि उसके लिए बहुत कम श्रवसर दिया जाता है। तो मैं यह चाहूंगा यह जो श्राधे घन्टे का डिसकशन होता है इसीलिए हमें ज्यादा सं ज्यादा मौका दिया जाना चाहिये श्रौर हमारे चेयरमैन साहब तथा प्रिजाइडिंग श्राफिसर्स को इस तरह के डिसकशन की इजाजत देनी चाहिये। पुंपरसों ही दिल्ली मिल्क स्कीम के बारे में एक सवाल किया गया था कि इस विषय में

स्राधे घन्टे का डिसकशन होना चाहिये लेकिन स्राज तक उसके बारे में कुछ नही हुस्रा। इसलिए मेरा ख्याल है कि स्राधे घन्टे के डिसकशन के बारे में इजाजत दी जानी चाहिये क्योंकि जब कोई महत्व का सवाल होता है तो सवालों के समय उसका जवाब सच्छी तरह से नहीं दिया जा सकता है। इसलिए मैं चाहूंगा कि सवालों के बाद महत्व के सवालों के बारे में स्राधे घन्टे का डिसकशन करने की परम्परा हमें डालनी चाहिये स्रौर इसकी इजाजत दी जानी चाहिये ताकि उस सवाल के बारे में पूरी तरह से बहस कर ली जाय।

मुझे एक चीज के बारे में कहने पर दुःख होता है और वह यह है कि जो प्रेस रिपंटिंग होती है वह किस तरह सं गलत रूप सं की जाती है। राज्य सभा और लोक सभा की जो प्रेस रिपोर्टिंग होती है उसको गलत रूप में बाहर फैलाया जाता है। उसको देखकर मझे ऐसा लगता है कि हमारे चेयरमैन साहब या प्रिजाइडिंग ग्राफिसर्स को हमेशा इस बात का ध्यान रखना चाहिये कि सदन की जो कार्यवाही होती है उसकी गलत तौर पर प्रैस रिपोर्टिंग न हो ग्रौर श्रनबैलेन्गड रिपोर्टिंग नहीं होनी चाहिये। इस सदन में जब स्वर्गीय पंडित जवाहरलाल नेहरू जी के देहान्त के बारे में बहस हो रही थी, लोक सभा में भी हुई, उसकी जो रिपोर्तिंग दूसरे दिन ग्रखवारों में निकली उसको देखकर ऐसा लगता है कि जानबुझकर एक पार्टी के नमायन्दे के नाम हटा दिया गया है। इस तरह की बात चाई ग्राल इंडिया रेडियो ने की हो, अखबार के किसी एडीटर ने की हो, या हो सकता है किसी न्यूज एजेन्सी के जरिये हुई हो, लेकिन इस तरह का स्वरूप बाहर रखा गया था जिसंस यह मालुम होता था कि उनको श्रद्धांजलि देने में कवल दे। तीन पार्टियां शाभिल नही हुईँ। इस तरह की बात सरासर गलत है। होना यह चाहिये था कि एक रिप्रेजेन्टेटिव ग्रोपीनियन देश के सामने जानी चाहिये थी लेकिन इस तरह की अनबैलेन्शड रिपोर्टिंग करके और

[श्रो गोडे मुराहरि]

467

गलत स्वरूप पेश करके जनता को भ्रम में डालना उचित बात नहीं है। इसलिए मै चाहूंगा कि इस तरह की जब कोई चीज होती है तो उसकी म्रोर हमेशा ध्यान रखा जाना चाहिये। चेयरमैन को यह अधिकार होना चाहिये कि जब भी इस तरह की चीज ग्रखबारों में निकलती हो तब उसके बारे में चेथरमैन साहब को देखना चाहिये कि इस तरह की चीजें ग्रखबार में नहीं ग्रानी चाहिये। जब कभी इस तरहकी चीज अखबार में निकलती है तो चेयरमैन साहब को यह अधिकार होना चाहिये कि उस बारे में करेक्शन भेजें ग्रौर दूसरे दिन उस अवबार वाले या न्यूज एजेन्सी वाले से कहा जाय कि वह करेक्शन इश्यू निकाले।

अब मैं एक्सपन्ज करने के बारे में कुछ कहना चाहता हूं जिसके वारे में हमारे रूल्स में प्राविजन है। उसके बारे में हमें यह देखना चाहिये कि भदन में जो बहस होती है उसका सही सही स्वरूप प्रोप्तीडिंग्स में ग्रानी चाहिये। इस तरह की एक प्रवृत्ति रहती है और खासकर क्लिंग पार्टी में कि जो अयोजीशन के सदस्य की तरफ से कोई चीज कही जाती है, कोई कड़ी चीज कहा जाती है तो तुरन्त मांग की जाती है कि इसको एक्सपन्ज कर दिया जाएय। इस तरह की जो प्रवृत्ति है वह गलत है। इसलिए मेरा चेयरमैन साहव से निवेदन है कि प्रिजाइडिंग ग्राफिसर चाहे कोई भी हो उसे हमेशा इस बात का ध्यान रखना चाहिये ग्रगर कोई कड़ी बात कही जाय तो उसको सावधानी के साथ एक्सपन्ज करने की इजाजत दी जानी चाहिये ग्रौर एक्सपन्ज करने का जब भी कोई मौका ग्राता है तो उसका कम से कम इस्तेमाल किया जाना चाहिये। सिर्फ ऐसे ही अवसरों पर उसका इस्तेमाल किया जाना चाहिये जब कोई सरासर झुठ बात कही गई हो या कोई भ्रब्युज की बात कही गई हो। भ्रगर कोई बात सरकारी दल या मिनिस्टर के खिलाफ कही जाती है तो उसको एक्सपन्ज करने की कोशिश

की जाती है जो कि एक गलत तरीका है ग्रौर इस पर प्रिजाइडिंग आफिसरों को सावधानी के साथ काम लेना चाहिये जब कोई मिनिस्टर कोई गलत बात कह देता है तो उसको एक्सपंज करने की बात नहीं कहीं जाती है। तो मेरा निवेदन है कि इस बारे में त्रिजाइडिंग ग्राफिसरों को विशेष ध्यान देना चाहिये।

जब किसी चीज के बारे में यहां पर कोई बहस होती है तो जो सदन में छोटे छोटे ग्रप्स हैं उनका भो दुष्टिकीण सूना जाना चाहिये क्योंकि हम देखते हैं कि जो बड़ी पार्टी है उसको तो बोलने के लिये मौका दिया जाता है क्योंकि उसकी ताकत ज्यादा है, उनकी संख्या ज्यादा है। लेकिन जो छोटी पार्टी के नुमाइन्दे हैं उनको बोलने के लिये कम समय मिलता है या बिल्कूल ही समय नहीं दिया जाता है । यह परम्परा हमारे राज्य सभा में चल रही है उसको दूर किया जाना चाहिये। मैं चाहंगा कि कम से कम राज्य सभा में जितने भी राजनीतिक दल हैं चाहे वह कितना ही छोटा क्यों न हो उनको बोलने का मौका दिया जाना चाहिये ताकि हर एक ग्रपना प्वाइन्ट श्राफ व्यु सदन के सामने रख सके। ऐसा नहीं है कि राज्य सभा में हमारे पास समय नहीं है। हमारे पास समय है और ग्रगर समय की कमी हो तो मैं तो यह कहंगा कि हमारे लंच भ्रवर में से श्राधा पंटा कम कर दिया जाय, लेकिन समय सबको मिलना चाहिये। लोक सभा में मैं समझता हूं कि वहां पर पांच सौ मेम्बरान हैं ऋौर वहां पर समय कम मिलता है, लेकिन राज्य सभा में कम से कम समय की बात नहीं होनी चाहिये और सबको मौका मिलना चाहिये।

श्रौर मैं ज्यादा कुछ नही कहना चाहूंगा । सिर्फ इतना ही कहुंगा कि जो भी हमारे वग़ैरह इंटरप्रेट किये उसमें यह दृष्टिकोण हमेणा रहना चाहिये कि जो विरोधी पक्ष है उसको ज्यादा से ज्यादा मौका दिया जाय ग्रीर जो सत्ताधारी पक्ष है उसको कम से कम मौता दिया जाय क्योंकि उसको तो मौका मिलता ही है यानी जो कुछ करना है सरकार की स्रोर से उसको तो सरकारी पक्ष करना ही है ग्रीर कहने का मौका सिर्फ विरोधी दल को होना चाहिये। यह सही है कि आप लोगों में से कुछ लोग ऐसे होंगे जो सरकार की कुछ चीजों के ऊपर भिन्न राय रखते हों स्रौर यहां पर कुछ कहना चाहें, तो ठी : है उनको मौका दिया जाय, लेकिन यह कोशिश होनी चाहिये कि जो विरोधी दल है उसको पूरा पूरा मौका दिया जाय । सरकारी पक्ष ग्रपने मेम्बरों के ऊपर समय बांट ले. लेकिन वह कम से कम समय जाया करे। मिनिस्टर को भी यह खयाल रखना चाहिये कि जब वे यहां पर भाषण करते हैं तो उनको लम्बा चौडा भाषण करने की जरूरत नहीं होती है। उनको सूनना चाहिये ग्रौर कम भाषण देना चाहिये। मुझे इतना ही निवेदन करना है।

SHRI M. RUTHNASWAMY (Madras): The object and purpose of any set of rules regulating the procedure and conduct of business of a legislature are to ensure efficiency in conduct of the business of the legislature, orderliness and speed in its proceedings because the object of a legislature or a deliberative assembly is to pass laws required for the good of the country and to deliberate a certain amount of leisure on the grave questions affecting the welfare of the country. There are only a few observations which I have to make on the Rules of Procedure that have been that spring presented to the House from my experience of legislatures elsewhere and my own experience in this House,

Madam, one of the first things that I was surprised by early in my career in this House was when the Budget was presented for discussion. No Minister made a motion calling for consideration of the Budget. The

Chairman came and announced that the Budget was for discussion. It is as if discussion could commence on any papers laid on the Table of the House without a motion being made, whereas in every deliberative Assembly modelled on the pattern of England every debate has to be preceded by a motion to be made either by a Minister or by a private Member. No doubt there is a rule in our Rules of Procedure that no motion should be made on the financial statement presented / in the other House. That does not bar a motion for consideration of the Financial statement. No motion affecting the course or the details of the financial statement can be made, but no deliberative Assembly cannot be seized of any subject of importance like a financial statement without a motion being introduced by ponsible Minister.

Another point that I was surprised by was that debates are initiated on points of order. I remember on one occasion a whole hour or an hour and a half was taken up by a debate on a point of order. I wonder if it is because the first Presidents of our Legislatures were lawyers who were used to procedures in courts of Taw that these debates on points of order have The legislature is not been allowed. a court of law. The business of the court is to arrive at the truth. Presiding Officer is not there to arrive at the truth. He is to expedite the proceedings of the House. Points of order have to be judged by him, are to be decided by him but not after a debate in the House. No doubt he must give reasons as far as possible for his decision, but the responsibility for taking decisions on points of order is his and his alone and it should not be shared by means of debates with other Members of the House.

Another thing that I was struck by was that the Presiding Officer is in the habit of addressing Members while sitting. This, again, I trace to the practice in courts of law where Judges talk to lawyers and witnesses sitting

[Shri M. Ruthnaswamy.] down. But the practice in a legislature has always been for the Presiding Officers to stand up and which shows not only respect for the House but also it has a very practical consequence, and that is that when the Presiding Officer stands up the Member standing has to sit down, whoreas here I have seen on many occasions the Presiding Officer sitting and Members in the House standing and discussing the matter with him or with each other. So although it cannot be laid down in a rule, I think the convention ought to be adopted in this House as in any efficient legischamber that a Presiding lative Officer, even when he makes the briefest remark, should stand up and address the House. In Question time may I suggest that the eye of the Presiding Officer should range from one side of the House to the other side. We form a spectrum here. But unfortunately the middle of the spectrum or the right of the spectrum seems to attract the attention of the Presiding Officer.

SHRI M. S. GRUPADA SWAMY (Mysore): You have to pay the price for being the first Opposition.

SHRI M. RUTHNASWAMY: . There is a certain price to be paid but I do not think that the Presiding Officer, should make us pay the price. Presiding Officer, in order to be efficient has to choose questioners from all sides of the House. \mathbf{The} suggestion is that his eye should range from one extreme side of the House to another.

And then may I be allowed to offer certain observations on my friend, Mr. Bhupesh Gupta's statements? One astonishing suggestion that he made was that the suspension of Members by the Presiding Officer should be discussed, should be debated upon. It is as if the sentence of a court of law could be debated on by the lawyers present, by the jury men present and also by the witnesses. Perhaps this suggestion of Mr. Bhupesh Gupta is traceable to the Communist

practice where the sentence is not by a presiding Judge but by the whole body of people, representatives of the people who are called upon to inflict a sentence and judgment upon the unfortunate accused.

Madam, I am quite at one with him in his remarks about the touchiness of the House in regard to matters of especially as against the privilege Press. The House is a strong enough body, privileged enough body which should not be touchy over criticisms by Press. And any House, any deliberative Assembly, any Legislature, cuts a sorry figure when it comes into conflict with the Press. So I hope and trust that this House will always refrain from being very sensitive about criticisms of itself or of individual Members of the House.

And in regard to the expunction of objectionable passages in the speeches of Members, I am quite at one with the distinguished former Speaker of the Madras Assembly, who said that before any expunction takes place, the offending Member should offer an apology to the House. As things are now, the most foul things are said, the most offensive things are said, and the presiding officer just decides that that passage should be expunged, whereas the offence, the insult still stays; the insult has been offered tothe individual Member or to House to the dignity of the House, and the offending Member just gets away with the passage being expunged, and such passages being expunged cannot contribute to the truthfulness of the proceedings of of the record this House. What I would suggest is that the whole objectionable passage should be printed in the proceedings of the House and scored out in such a way that the offending passage may be known to the people; let it be brought to the notice of the people that that passage has been expunged on account of its offensive character. But expunction or no, an apology from the offending Member must be extracted by the presiding officer.

SHRI AKBAR ALI KHAN: If he does not do so, what? There are very good persons but they do not offer apology.

SHRI M. RUTHNASWAMY: They must be forced to offer, and I think .

SHRI BHUPESH GUPTA: Otherwise he will act as the Marshal.

SHRI M. RUTHNASWAMY: I also am at one with Mr. Ehupesh Gupta with regard to the procedure followed on the admissibility of questions; not only questions by him but even questions by such an inoffensive person like myself have been disallowed on the ground that the matter of the question is secret or confidential, or that it is not in the public interest to answer these questions. Now, if it is the Secretariat of the House that decides against the admission of questions on account of their secrecy, or their confidential character, or because it is not in the public interest, I am afraid our Secretariat is taking too great a responsibility upon itself. It is not in a position to judge about the secrecy or the confidential of a question. It is the character concerned, specially Ministry Ministry of Defence and the Ministry of External Affairs that ought to have the deciding voice. I do not know if it is the practice but I suppose our Secretariat consults the Ministry in question before it disallows these guestions.

While I am with Mr. Bhupesh Gupta in some of his criticisms of the Rules of Procedure, I am not happy with regard to the manner in which he made his observations, and of the general manner of his speeches. We are all glad that Mr. Bhupesh Gupta has been returned to this House. What be without Mr. would this House Bhupesh Gupta? We would lose much of our entertainment and also much of our instruction, although the instruction may be of a negative character. He is the chartered libertine of our debates; no rules of relevancy

or appropriateness, or of time seem to bind him. He can speak for hours while we, lesser mortals, are made to keep to the limits. But may I deprecatingly ask: Why does he shout at us? He shouts as if we were at the Calcutta Maidan?

SHRI DAHYABHAI V. PATEL: Force of habit.

SHRI M. RUTHNASWAMY: Stanley Baldwin, when he was Prime Minister, had a colleague who the same physical advantage which Mr. Bhupesh Gupta possesses and the consequences of which he wants to inflict on other Members of the House; he was in the habit of shouting even in ordinary conversation. Once Mr. Stanley Baldwin heard this Minister shouting in the next room. So he asked his Private Secretary to go and find out what he was doing. Private Secretary canie back and said: "Oh, he is speaking to his constituents in Edenburgh." "Speaking to his constituents in Edinburgh? Then why does he not use the telephone?" said Mr. Stanley Baldwin, Similarly, Mr. Bhupesh Gupta seems to forget that has got the mike before him. Why does he forget that he has a mike before him?

In conclusion, Madam Deputy Chairman I would offer a friendly advice to Mr. Bhupesh Gupta in the words of a poet adopted to suit here. "Be to the gallery a little blind, and to our ears, somewhat kind."

SHRI P. N. SAPRU: Madam Deputy Chairman, the Council of States came into existence in 1952 and we framing rules for it in 1964 for the first time. This is a long interval but I do not think that we have suffered in any way by the delay.

I have read with care the note of dissent or, shall I say, the supplementary note which Mr Gupta has added to this Report, and I must say that, while I am not in complete agreement with him, there are points on which I do agree with him. But [Shri P. N. Sapru.]

let me first make it clear that Mr. Gupta's point of view is not that of a believer in the British parliamentary system. He has made that abundantly clear in his note. He says that the British parliamentary procedure should not be our guide. He has no particular affection for the British parliamentary system. He has his own system of Government in mind, or legislature in mind, and he would like that to be adopted by us. Therefore, there is, to that extent, a fundamental difference between our point of view and that of Mr. Gupta. These rules are meant for the working of a normal legislature in a parliamentary system of Government; they are not meant for the functioning of a House in a communist system of Government. I should like to say that there is a tendency-and I think Mr. Gupta is right there—to disallow questions rather arbitrarily. Questions which should be answered are not always answered. They are treated as confidential. I think almost everything is not confidential in the world and the Ministers should not escape by taking the plea that by answering a particular question they will be disclosing some confidential matter. It has been particularly so in matters relating to the subject of Defence. I have known in the pre-Chavan days questions on Defence which were of an innocent character not being answered on the ground that they would disclose some information which would be of value to the enemy or which would set the country on fire. I do not think that this is a proper approach with regard to questions.

I should also like to say that there is much to be said for Mr. Gupta's viewpoint regarding the election of the Deputy Chairman. The Deputy Chairman should be elected by a majority of the entire House, by an absolute majority of the entire House. If you want that to be done, you should have successive elections as is the case in the United Nations. You may model your procedure on that of U.N. in this matter. But I

cannot understand Mr. Gupta's view that the Deputy Chairman should not have a second term. I should have thought that a Deputy Chairman who succeeds in the first term should have a priority of claim. I think there should be continuity in the office of Deputy Chairman.

I am glad that we are going to have some sort of procedure which would enable questions of urgent public importance to be raised in this House. I know that constitutionally speaking, the Executive is not responsible to this House. But in the British days, in the Council of State of which I was a member, we used to have motions of adjournment of the House and many important discussions used to take place on those motions of adjournment of the House. The British House of Lords is a hereditary chamber, a more or less hereditary chamber, which has a peculiar history. It is not necessary for us to follow in this respect the procedure of the British House of Lords. Ireland, in Australia and I believe, in other democratic countries motions of adjournment of the House are allowed in the Upper Chamber. We must remember that this House is an elected chamber and therefore, to that extent it differs from the House of Lords and the analogy of the House of Lords does not hold good so far as this chamber is concerned.

I should also like a convention to develop which would make it possible or which would make it incumbent on the Leader of the House to keep himself in touch with the leaders of the opposition groups. Unfortunately there is no one opposition here and there is no one who can be called the opposition leader. leader, in the sense that he is in a alternative position to provide an government. But a convention should be developed which would make it possible, or which would make on the Leader of the incumbent House to keep himself in touch with the leaders of the opposition groups.

477

More Bills should be introduced in this House and more time should be given to this House for discussing matters of importance. I do not see any reason why the practice which used to be in the old British days of formal introduction of financial statements in the House should not be revived. Here at six o'clock the Finance Minister makes a statement in the other House, in the Lok Sabha, and it is not very nice to go and listen to the Finance Minister's speech there from the gallery of the other House, and we have no speech in this House introducing the Budget I think that function can be discharged by the Minister of State in the Finance Ministry in this House, or that function can be discharged by the Deputy Minister of Finance. It will give some training to the future Finance Ministers also. I think this is a matter with regard to which there should be a change so far as our House is concerned.

Next I come to the question defamatory statements. I think it is very wrong on the part of any Member to make a defamatory statement about any person. I do not like the names of industrialists or trade union leaders or of communists to be introduced in this House. They are here to defend themselves and care should be taken to see that no dafamatory statement is made about any person in a question or in speeches made in this House. I quite agree with Mr. Gupta that there are occasions when a Member's or a Minister's private life affects his public life also. We have had the case recently in the British nation of the Profumo case. Well, there have been other similar instances in British history. those But nevertheless cases are very rare and the floor of the House should not be utilised for making vindictive speeches against persons who are not in a position to defend themselves.

May I say a word about privileges? I am not unhappy at the fact that the law of privileges has not been

codified. There are difficulties of a constitutional and legal character in codifying that law. If you codify the law of privileges you may subject yourself to the jurisdiction of the courts. It will be unfortunate if we come within the purview of the courts because the privileges are the fundamental rights of the Parliament and you may have a conflict between the fundamental rights of the citizensand the fundamental rights of Parliament, I think the present position which lays down that our privileges are the privileges of the British House of Commons is the right and proper position and we must be careful not to abuse this right of exercising our privileges. I have a great deal sympathy for the Press. I think that in a democratic country it should be open to the Press and the public to criticise **Members** of Parliament, Ministers, those who are functioning in this House freely and it should be on very rare occasions, if at all, that we should exercise our powers under the provisions relating to privileges. to refer Here, there is a tendency everything as a sort of breach of privilege. May I say that in this respect the Communist Party, of which Mr. Bhupesh Gupta is the leader, has not shown much discretion? Many of the cases which have come before the Privileges Committee, many of the been referred cases which have to the Privileges Committee are by Mr Bhupesh Gupta or his Party. I think, therefore, greater discretion is needed in dealing with this delicate question.

SHRI BHUPESH GUPTA: You know the nature of the cases.

SHRI P. N. SAPRU: Yes, I know the nature of the cases and I think that those cases should have been treated in the right hearted spirit.

SHRI BHUPESH GUPTA: One day we criticised the Birlas on the Vivian Bose Committee's Report and on the basis of that some paper wrote saying that we were doing it because we were inspired by the Chinese. Don't [Shri Bhupesh Gupta.]
you remember this case, in 1962 or 1963?

in the Rajya Sabha rulings. No one is infallible. possible that there are or possible that there are possible that the possible that there are possible that the possib

SHRI P. N. SAPRU: The law of defamation, the law of libel and the law of slander are there to protect individuals and Members should not use the privilege issue to protect individuals. The privilege should be used to protect an individual from undue interference with the due performance of his duties as a Member of Parliament. I have not got before me observations the which Gladstone made on a famous occasion in regard to privileges but he was of the opinion that this right should be very very sparingly used. It is hardly used in Britain and there is a tendency in this country, I regret to say, evident not only in this House-it is evident in all the Legislatures of this country—to misuse the right of exercising this right to privilege.

Then I should like to say that my friend Mr. Gupta's suggestion that a Member who continues to disobey the Chair should not be removed by force is ridiculous. I use the word "ridiculous" deliberately. If that suggestion is accepted, work in this House would become impossible. It would be possible for Mr. Gupta or any Member for the matter of that, it would be possible for me to squat on the floor of the House and refuse to get out and the House will have to adjourn. I do not know how long the adjournment will last. I may squat for one day, two days, three days or four days.

SHRI BHUPESH GUPTA: We may send Mr. Ruthnaswamy with Baldwin's book to persuade you to go.

Shri P. N. SAPRU: I think we should have our own police under our Chairman to deal with cases of this character, but rank cases of indiscipline against the Chair must be strongly dealt with, the Chair's authority should be respected. Often it is said that the Chair gives wrong rulings. Well, it is the privilege of the Chair to give right rulings and wrong

rulings. No one is infallible. It is possible that there are occasions when the rulings of the Chair are not correct. We have just to submit to those rulings because even the Supreme Court cannot say that its rulings are alway $_{
m S}$ correct. I know of cases in which eminent jurists think that the Supreme Court has gone wrong and have expressed their comments in a free manner in legal journals on the merits of the judgement. But there must be respect shown to the Chair and we must assume that the Chair's judgements are honest. The assumption underlying some of the obser-Mr. Bhupesh vations of Gupta or men who think like him is that the Chair is deliberately dishonest. That is an assumption which is fatal for the working of a democratic government.

SHRI NAFISUL HASAN: Nobody should even think in those terms.

SHRI P. N. SAPRU' We should not even think along those lines; it would not be proper for us to think along lines. I remember Judges giving judgments which they regret afterwards. After all, they are human and to err is human. It is impossible for everyone to be infallible and, therefore, the suggestion that there should be no provision for removing a person from the House, if he disobeys the Chair, is something which should be strongly turned down by the House. Unfortunately, we have not got it turned down, Mr. Gupta having moved an amendment to that effect but as he has made the suggestion and his suggestion may be taken up at future time, it is necessary to speak strongly on this matter.

4 P.M.

Then I should like also the work of this House to be better regulated than it is at present. We find that legislation is not introduced in the first few days. Unimportant Bills are introduced here and we spend two or three days in discussing a very minor Bill just because there is no work for the Council. I see no reason why Bills of a non-financial charac-

48 I

ter-I want the financial power to reside solely and wholly in the lower House-should not be introduced in House-should not be introduced be a better distribution of work. What I have noticed is that towards the end of the session we get a number Bills and the Business Advisory Committee allots one hour or two hours for a Bill which requires real consideration. That sort of thing should disappear and that will disappear if the Ministry of Parliamentary Affairs will be vigilant if the Ministry of Parliamentary Affairs will know how to do its job properly, if the Ministry of Parliamentary Affairs will co-operate with the Business Advisory Committee and ensure that the House gets a proper chance of discussing questions.

We are, Madam, Deputy Chairman, a revising chamber and we should be in a position . . .

SHRI BHUPESH GUPTA: Where do you get it? We do not have it in our Constitution.

SHRI P. N. SAPRU: No; but that is the constitutional theory of a second chamber. I am of course not familiar with the Communist theory. I can only talk in terms of democratic theory. We are a revising chamber and it should be possible .

SHRI BHUPESH GUPTA: If accept in theory that you are a revising chamber, you cannot demand legislation being introduced in this House because in that case your role of revising chamber does no more exist since we will be taking up legislation in the first instance. I feel that the theory itself is wrong because ...

SHRI P. N. SAPRU: I know it is a very subtle argument but Mr. Bhupesh Gupta knows that the House of Lords is regarded as a revising chamber and yet Bills are introduced in the House of Lords.

SHRI AKBAR ALI KHAN: lt is only a technical expression.

in the Requa Same

SHRI P. N. SAPRU-We are a chamber which can revise the work done by the other House.

BHUPESH SHRI GUPTA. other House can also do the same thing.

SHRI P. N. SAPRU: Yes: the other House also can do so. But we are an indirectly elected chamber and therefore we cannot claim exactly the same status as the other House which is the direct representative of the people.

SHRI NIREN GHOSH (West Bengal): We represent the States. Either abolish this House or it should have full rights. It represents the States which comprise the Union of India.

SHRI P. N. SAPRU: Quite so. We represent the States of India but we do not represent the peoples of India and I should have thought that the Communist Party of which Mr. Niren Ghosh is a leading light-I do not know whether he is of the Moscow Brand or of the Peking Brand. . .

An Hon. MEMBER: Peking Brand.

SHRI BHUPESH GUPTA: Indian Brand

SHRI P. N. SAPRU: I am rather nervous of describing him.

SHRI NIREN GHOSH: Home Brand. Dr. Sapru.

SHRI P. N. SAPRU: Home Brand?

SHRI BHUPESH GUPTA: Mr. Ghosh I can tell you, is Calcutta Brand.

SHRI ARJUN ARORA: You Bombay Brand, Dange Brand.

THE DEPUTY CHAIRMAN: Please let Mr. Sapru finish.

SHRI P. N. SAPRU: I am glad that Mr. Niren Ghosh has stood up for the rights of an indirectly elected House.

[Shri P. N. Sapru.] I should have thought that as demo-

crats we would take the line that a directly elected House, a House which is in touch with the masses. . .

SHRI ARJUN ARORA: We are elected by the people who are elected by the electorate which elects the Lower House.

SHRI BHUPESH GUPTA: Therefore in our case democracy is teles-

SHRI P. N. SAPRU: So we represent what I would call the federal element in our Constitution and therefore I should have thought that there can be no comparison between us and the other House. We should our rights and we should know our limitations and we should so work as to make this House a House which really contributes something of value to the nation. It should be a House which must not be regarded as a superfluous commodity or a superfluous House in a big country such as ours.

Thank you very much, Madam, Deputy Chairman, for giving me this opportunity to speak on this.

شرى عددالغلى (پلجاب) : سهدّم قہلمی جهرمیں ، مهن نے بولے دعهان

श्री प्रकःश नारायन सत्र : सरदार प्रताप सिंह करों।

شرى عهدالغلى: . . تقريبون کو بھی سفا اور ملک کی قابل فغر بیتی کے تحصی بولے بولے ملک کے مدہر جو رولز پر اہلی ڈیام ڈیلی کرنے کے ایکے بار بار اکٹھا حول رہے ان کی سفارشات کو بھی بڑے انعمان سے

سنا ۔ سیدم اپ جانتی هیں که لوک سهها اور راجیه سبها دونوں کو ھارلیسنت کے لفظ سے یاد کیا جاتا ہے اور دونوں کے ممبر جو میں وہ ہاولیملت کے سمبر سمجھے جاتے میں یکن اگر مجهے معاف کہا جائے تو نوے فیصدی جنتا بهارت کی پارلهمنت کے معلی لوک سبھا کے لیتی ہے ۔ پاس لیلے والے پارلیمات کے۔ هم سمجھتے ههن که راجنية سهها بهي پارليملت هے أور هم کہتے ہیں که راجهه سبها کا ، تو ولا کہتے ھیں کہ نہیں نہیں پارلیمنٹ ع و لوك سبها كا و تو مهرا الهارة يه هـ که اگر پارلیمات کے دو حصے هیں آور اکرچه مهی تو بچه هی هول ایهی ليكن كهتم هين كه يه أيلدرس كا هاوس هے اور ان مدیرین پر یہ هاوس مرکوز هوتا هے جو هندوستان کے بہترین دل و دماغ سمجه جاتے هيں اور ان کو یارتیاں اینی طوف سے یہاں بہجوانی هیں ۔ میں نہیں دیکھ پایا که اس کمیتی نے رولس میں امیلڈمیلٹ كوتے وقت جس ميں بهوپيش گپتا بھی تھے ھلدوستان کے آھنی انسان سردار ولبه بهالی چتیل کے سپتر دیا بھائی ہٹیل بھی تھے اور کانگریس کے بوے بوے نہا اور همارے بزرگ سپرو صاحب بھی تھے جن پر ملک کو فخور نے ولا بھی ایسی تبدیایی کو لا پائے هوں که نوبے فی صدی جلتا کے دماغ ميل جو ايك غلط نقشه بيتها هي کے پاولیمذت کے معنی لوک سبھا

هیں اور یہ تو صرف ایسے بزرگوں کا مجموعہ ہے جس کو رکھا گیا ہے مشدوستان کی اور بھارت کی شان کو قائم رکھنے کے لئے - اس خیال کو بدلنے کے لئے کوئی کوشش کی کئی ھو ایسا میں نہیں سمجھه پایا - میرا کہنا یہ ہے کہ تھیک ہے کہ لوک سبھا میں جو بھائی آئے ھیں وہ سات الکھہ بھائیوں کی رانے سے آتے میں اور یہاں جو آتے ھیں اگر ان بزرگوں کو چھوڑ دیا جائے جن کو راشترپتی جی اپنی طرف سے بھیجتے داشتی بھیں۔

श्री प्रकाश नारायण सप्रू: बाज वक्त कुछ प्वाइंट्स से स्राते हैं।

شری عبدالغنی: . . . تو یهان چالیس چالیس لاکهه کی نمائندگی کرنے والے تقریباً سبهی بیاتی هیں – کم از کم چالیس لاکهه بهائی بهذوں کے نمائندے بن کو آتے هیں اور وہ استیت کوئی وجه نهیں سمجهتا که جو استیت کی نمائندگی کرتے هیں یا چالیس لاکهه بهائی بهذوں کی نمائندگی کرتے هیں یا چالیس هیں ان کو کیوں حق حاصل نهیں هی که وہ دیکھیں که جو دیش کا بجت بننے جا رها هے اس میں ان بجت بننے جا رها هے اس میں ان

श्री नफीसुल हसन : यह तो कांस्टि-ट्यूशन में आप शायद अमेंडमेंट तजवीज कर रहे हैं ? 318 RSD—6. شری عبدالغلی: آپ ذرا تهریئے۔۔

ذرا تهریئے -

آخر آپ کی پارٹی نے کلسٹی قيوش ميں كئى امينة مينتس كئے هیں تو کوئی وجه نہیں که ایسا امیددمیدت نه هونے پائے اگر آپ چاهیں اگر آپ کی پارتی چاھے اگر نه چاهیی تو میرے پاس اس کا عللم نهين هے - مين تو سجهاؤ ديلے والا هون - اس اميندمينت مين کہاں دقت آئی ہے - کھوں نہیں ان کو حق حاصل هو جو بزرگ يهار بيتهے هیں که وہ دیکھیں که استیت کی ترقی کے لئے جتنے فندس دیئے جا رہے ھیں اس میں ان کے استیت کے ساتهم کوئی ہے انصافی تو نہیں ہوئی -اگر یہ خیال آپ کے ذھن مہارک میں آسكے تواچها هے - اب نهيں پهر کبھی آپ اپنی پارٹی میں اسے تسکس کریں جو پا ہی ان پاور <u>ہے</u> اس میں سودلما چاهئے که آخر هم لوگ جو یہاں آئے ھیں ان میں بہت سے بزرك هیں جن کی صلک تعظیم کرتا ہے اور جن کے پاس کافی وقت ھے کہ ولا پورا دھیاں دے سکیس پوری توجه دے سكين - ليكن ية سمجها جاتا هے كة اگر لوک سبها سات مهینے اینے لگاتی هے اس لئے که وہ سمجھتی هے که همارا اکتها هونا دیش کے لئے بہت ، ضروری هے تو راجیه سبها کو بهی کچه وقت کے لئے موقعہ ملتا ہے کد وہ جو

[شري عبدالغذي]

پاس کرکے لجسلیشن بھیج دے اس پر اپنی تیکھ تبنی کرے ۔ تو میرا كهلا يد تها كه هم اس طرف نهين آئے که راقعی پارلهمنت ایک هے اور اس کے دو حصے هیں۔ هم چاہے جتنا کہتے رهیں که دونوں هاؤس برابر کے هیں ایک جیسی ان کی عزت ہے ایک جیسی ان کی مانتا ہے لیکن میں یہ نہیں مانتا کیونکہ کوئی وجه نهیں که کچه باتوں میں لوگ سبها کو اس ھاؤس سے کہیں زیادہ ادھیکار حامل هوں - ادهیکار کیوں دیئے جاتے هیں ? ادهیکار اس لئے دیئے جاتے ھیں کہ عم اپنے اس ھاؤس کے دوارا جو سرکار راج چلاتی هے اس کی ترتیاں اس کے سامنے لا سکیں اس کو مھورہ دے سکیں کہ ملک کی عوت کے لئے ملک کی ترقی کے لئے کون کون سی باتیں هیں جو زیادہ سے زیادہ سرکار کے کام آ سکتی ھیں لور سرکار هماوی ان باتوں کو سلمے - تو کوئی وجه نهیں که بنجت همارے سامنے نم آئے - اکر هم استیتس کے نمائندے هیں تب بھی یه همارا حق هے اور اگر هم چالهس لاکهه بهائی بہنوں کی نمائندگی کرتے ھیں تب بھی همارا یه حق هے - ایک نو یه بات ہے جو کہ میں آپ کے سامنے ذیتی چیرمین ماحبه کی اجازت سے لانا جاهتا تها -

دوسری بات جو کہا چاھتا ھوں وہ یہ ہے ۔ مستر بھوپیش گیتا نے لجسلیشن کے بارے میں جو کہا اور جس کی تائ**ید** همار**ہ ایم - پ**ی -بهارگوا صاحب بهی کرنے یر مجبور ھوٹے کہ کیچھہ بل مبارے ساملے آئيں كچهه ادهر جائيں كچهه ادهر جانين كچهه ادهر آئين كچهه ادهر آئين تاكه مصسوس هو كه واقعى چارلیملت ایک فے اور اس کے دو حصے هیں - راجیه سبها هے لوک سبها هے حالانکہ اس کے چداؤ کے راستے الگ الگ ھیں - کوئی شک نہیں که پہلے یه خيال هرتا تها كه انهيس ٢٥ هزار روييه خرچ کرنا پوتا ہے اور راجیه سبها کے ممبر جو هيں انہيں پارتياں بهيج ديتي هين ليكن اب تو ولا كام بهي كجه خراب هو كيا هے - الكهوں رويعه راجیه سبها والے هی خرچ کرنے لگے عیں اس طرح سے کچھ بھائی ممہر هوکر آگئے هيں - خير مجهے اس سے و کوئی واسطه نہیں ہے - میں یہ عرض كر رها تها كه كوئى ايسا راسته نكاللا چاھئے جس سے نوے ی صدی جلتا کے دماغ میں یہ آئے کہ یہ هاؤس یے کار نہیں ہے - یہ ایک فالتو خرچہ نہیں ہے جیسا کہ مراهری صاحب نے فرمایا که میں اس کو فالتو مد سمنجهتا هون - تو مين ية عرفي کروں کا که اس هاؤس کا انتا وقار بوه جائے که لوگ سمجهیں که یه بهت بوا چیک ہے ملک کے فلڈ کا استعمال

کرنے میں بھی اور ملک کے لئے اچھے
سے اچھا لیجسلیشن کو لانے کے لئے
بھی - اس لئے میری آنرببل ممبران
سے اور خاص طور پر جو پارتی ان پاور آ
ھے اس سے درخواست ھے کہ وہ اس طرف
دھیان دیں کہ یہ ذھن بدلغا چاہئے۔

تیسری بات جو هے اس کا مجھے کچه دکه هوا - میرے ساتھی میرے بزرگ ملک کے لیڈر دنیا کی اس کے پيغمبر يندت جواهر لال نهرو جي هم سے جدا ہوئے - یہاں میں نے چیرمین صاحب کو درخواست دی که مجهے بهی بولئے کا موقعہ دیا جائے لیکن چونکہ رولس میں کوئی پابندی نہیں ہے كوئي بات أتكتى نهين هي أس لئي . مجهكو موقعة نهين ديا كيا - ولا زندكي کے ساتھی تھے، ایک برس کے نہیں دو برس کے نہیں چالیس برس کے ساتھی تھے - درچہ آج پائچ آنے کی تودی پہلنے والا کوئی بھائی ھم سے کہیں زیادہ ان کو سانھی مانتا ھے -تو چیر میں صاحب نے مجھے اجازت نهیں دی - میں سنجهتا هوں که رولس میں تبدیلی آنی چاھئے که ایسے موقعوں پر اگر کوئی ممبر خود درخواست کرے کہ اسے موقعہ دیا جائے تو يه موقعه ديا جانا چاهدُے - يه موقعة روز نہیں آتا - میں شری گوڑے مراهری صاحب کے سانھ اتفاق کرتا هوں که دنیا دیکھتی هے کون بھائی هیں کتنی پارٹیاں هیں کتنے لوگ ھیں جن کو اپنے ملک کے ھیرو کی وفات پر جن کو ان کے جدا ہو جانے پر کچھ دکھ ہوا اور انہوں نے اپنی بات کہی ۔ میں سمجھتا ہوں کہ رولس میں ایسی بات بھی آنی چاھئے کہ چیرمین صاحب سے یا تھٹی جیر مین صاحبہ سے یا صاحب جو بھی ہوں ان سے اگر کوئی ممبر بھی ہوں ان سے اگر کوئی ممبر درخواست کرے کہ وہ ایسے موقعہ پر پارٹیسپیٹ کرنا چاھتا ہے تو اس کو موقعہ دیں اور اس میں روک نہیں آنی چاھئے ۔

چوتھی عرض جو میں کرنا چاھتا هوں ولا يه هے - بهارگوا صاحب نے بوے زور سے یہ بات کہی کہ جو كويستجن قس الاد هوا جو سوال رجيكت هوا أن مين اكثر مين تھیک ھوا اور ھمارے دھایا بھائی نے جو کہا اس میں بھی بہت وزن ھے - میں عرض کرنا چاھتا ھوں که آخر سوال کیوں کئے جاتے هیں ? اس کے پیچھے تین مقصد ہو سکتے هیں - پہلا مقصد یہ ہے کہ سبر خود ایلے لئے انفارسیشن حاصل کرنا چاهتا هے - دوسرے یه که اینے ذریعه ولا سارے دیھی کو انفارمیشی دلانا چاھتا ھے اور تیسرے یہ کہ سرکار کے کان کھوے ھو جائیں وہ دیکھے کہ اس کے راج میں کیا ہو رہا ہے - وہ سبو اس سوال کے ذریعہ سے اس کر ترتیاں اس سامنے لاتا چاهتا ہے - مجھے اس سدن کا ممہر بنے دوسرا برس چیل رہا

[شن عبدالغلي]

Rules for regulating

the Procedure

ھے - میں ڈپٹی چیر میں صاحبہ کے فریعه اینے معزز ممبران کو یقین دلاتا ھوں که میں نے ایک سوال کے لئے بهت كوشهى كي لهكن ولا نههو آيا -مندرا - دالمهال - اور ايسي هي جو لوگ هيڻ ايسي هي جو قرم هيڻ ايسي جو کنسرنس هين جو کريت ھیں اور جوں کے کرپشوں کو روکنے کے لیے بهائه ارجول اروزا هر روز آئے دن کوئی نه کوئے نکته چینی ٹیکه ٹپنی کوتے هين اور بهرپيهن جي بهي بچي چرچا کرتے ھیں ویسی ھی ایک فرم کے بارے مهن مهن نے هر طرح سے سوال لانے کی كوشش كي - ولا أيسي قرم هي كه أكر اس پر کیهی بهی انکوائری بیتهی تو ولا مندرا اور ڈالمیاں سے کہیں زیادہ بدتر اور کہیں زیادہ بلیک میل کرنے والی ثابت ہوگی - میں نے اس کے لکے کوشھ کی - اگر میں نے جلرل سوال بنانے کی کوشش کی تو کہت دیا گیا که ویگ ھے اور اگر پرتھکولر کویسچن کرنے کی کوشس کی . . . श्री प्रकाश नारायन सप्र : कौन सी फर्मथी ?

شری عبدالغنی: ابهی عرض کئے
دیتا هوں... تو کها گیا که چوں که
اس کی پبلک امپورتینس نهیں هے
اس لئے اس کی اجازت نهیں دی جا
سبکتی – میں نے دس بار کوشش کی
اور دسیوں بار وہ قس الاؤ هوا – کل
میں نے تنگ آکر چیر میں صاحب

کو خط لکھا ۔ ویسے سهکریٹریٹ کو بهت برا ادهیکار هے اور مهن ان ادهیکاروں کو چیللم کرنے والا کوس -مهرم حقیقت کیا ہے - وہ فوم جو ہے اس کو سنترل گورنمنت خود بلیک لست مين لئے هوئے هے پهر بهر أن کو کروزها رویهه کا اسلشیلیتی سرتیدیکیت ملتا هے اور پرمیتیں ملتی ھھی اور وہ چیز ھاوس کے سامنے آتے نہیں ہے کہ وہ یہ بتائیں کے انہیں کتنا لائسنس دیا ہے کہوں دیا ھے - کب دیا ھے آیا اس سے پہلے ان کو بلیک لسم کیا یا کیا۔ کیتے هیں که یه بیلک امپورٹیلس کا نہیں هے - ولا قرم هے مهسرس أمن چلك ییارے لال - ابھی تک ان کا کیس ساملے نہیں آیا ہے - اگر وہ ساملے آ جائے تو وہ ایسا درد ناک کیس هوگا که سارے ملک میں تہلکه محے گا کہ کیا کریشی ہوا ہے لیکن مہرے سوال كو هميشة دس الاو كر ديا گها - دسي الاو کرنے کا انہیں حق ھے اور جیسا که بهارگوا صاحب فرماتے هیں که اگر سیکریڈریٹ سے بات کی جائے تو کچھ نه کچه بات بن سکتی هے - میری تو بات بنی نهیں میرا وش میں تھا نہیں اس لئے میں عرض کزنا چاهتا هرل که سوالول کی پوچهه تاچهه میں آیفنس کا معامله هے تو آپ روک دیں میں مان سکتا ہوں -کوئی فارن افہرس کے بارے میں ہو

جس میں هماری قومیت میں دهکا لكتا هو تو مين مانتا هون ليكن بلیک مارکیترس کو پناہ دینے کے لئے کریت فرموں کو یقاہ دینے کے لئے اگر ایک بہانه سے چاهیئے وہ بہانه ایسا هو جیسا بھارگوا صاحب نے فرمایا که ولا الفاظ لکھنے نہیں آتے ھیں بعضوں کو میں مانتا ہوں ۔ مجھے وہ تیکنیک نہیں آتی جس سے کویسچی تس الله نه هو - شايد آهسته آهسته سيكه جاؤں لیکن کویسچن کو اس طرح سے قس الاؤ کونا میری رائے میں ملک کے سانهه دهوکا کرنا هے - جن کا تعلق تيفلس سے نه هو يا باهر كى پاليسيو نہ ہوں جس سے ملک کو دھکا لگتا ھے اس میں میں جھگڑا نہیں کرتا ليكن أيسي معاملات دّس الله كرنا میرے خیال میں ھاؤس سے بےانصافی کرنی هے دیعی کے ساتھ بےانصافی کرنا ہے اور ہماری سرکار کے ساتھا بے انصافی کرنا ہے جو اسیلشیلیتی سرتیفیکیتس دے کر غریبوں کو نواب اور راجه بنا سکتی هے -

دوسری بات ان سوالوں کے بارہ میں میں یہ کہنا چاھتا ھوں کہ میرا تجربہ یہ ہے کہ رولؤ میں ۳۰ سوال ھر روز آتے ھیں ۔ ایسا بھی ھوتا ہے۔ کہ کسی دن زیادہ سیلیمینڈری چلیں - تو تھوڑا سا سوالوں کے بعد سوالوں کا جو وقت متمعین ہے اور اس تھوڑے سے زمانہ میں میں تے ایسا

دیکھا ہے کہ بوے بوے امپورڈیلت کویسچنس اس لئے که ان کا بیلف پپچے آیا ان کو پیچھے رکھا گیا وہ رلا جاتے ھیں ۔ تو میں یہ سمجھتا تھا کہ کمیٹی ایسی سفارش کرے گی که اگر ولا چاهتی هے که شکروار کو فرائی تے کو بھی کویسمچن آئیں تو اس میں وہ رکھے جائیں - جو پہلے چار دن میں اہم ترین کویسچن جن کو ولا چاہے ہاؤس کی ایڈوائزری کمیڈی ہو کوئی اور کمیتی هو چیرمین صاحب نتی کمیتی بنا لیں که جن کے سمجهیں کویسچن رہ گئے ان سے بے انصافی ہوئی کیونکہ وہ ہاؤس میں نہیں آ سکے - اس کے بعد یہ یقیبی ھے کہ فکست قائم پر وہ پہلے آ جائے گا اس کا نمبر پیچھے نہیں آئے گا۔ تو میرا خیال تها که اس بارے مهی كميتنى كچهه هماري رهنمائي نهين کر سکی که جو آئے دین امپورتیلت کویسنچن باوجوں اس کے کہ ولا لست پر آ جاتے ھیں وہ ھاؤس کے سامنے نہیں آ پاتے ھیں - ان کی ایک لست هو اس کا ایک هی علاج هو سكتا تها كه شارت نوتس كويسجين میں وہ بات ہاؤس کے سامنے لائی جائے لیکن اس میں بھی میرا تجربة یہ ہے کہ میں نے جتنے شارف نوڈس کویسچوں دیئے وہ سب کے سب منسٹر صاحب نے-چیرمین صاحب تے نہیں، منستر صاحب نے۔۔ان کی اجازت نهیں دی - تو دونوں راستے

هیں اور چونکه کئی دیش هیں اور مؤارها ميلون پريه ديهن پهيلا هوا ھے ۔ اس لکے کلی بہائی ھیں جو ایک دوسوے کی بولی کو نہیں سمجھ پاتے ھیں یا پوں کھئے که ھماری هلدی کو یا هلدوستانی کو جو بهی میں بول رہا ہوں اس کو ساؤتھ والے بھائی نہیں سمجھتے - میں نے سفا آہے کی دنیا ہوں ترقی کر رھی ھے ۔ وہ اس لگے کہتا ہوں جب تک کوئی سنجه نهیں پائے یا مہری سنجه میں کسی کی بات نہیں أيُّه تو مهن پورا فائدة نهين اتها سکوں کا اور اپنی بات نہیں کہہ سکوں تو مہن نے سلا آج دانھا بہت ترقی کو گئی ہے۔ اگر کولی بهائي هلدي مهن بولدا هے تو دوسرا انکریزی میں سننا چاهتا ہے - سنا هے ایسے انتظامات جب دنیا والے اکھاتے ہوتے ہیں اس میں ہو جاتے هیں - تو یه چوده پنهره زبانین جو آپ مانت_ه هين نيشلل زبانين هين تو كوئي ايسا رول بنا ديا جائے کہ جو ممبر جس زبان موں سندا جامے سمجهنا چامے سمجه سکے -آپ کہیں کے خرجہ ہوا ہوگا - میں يهي مانعا هون - خوچه بوا هوكا ليكن يه ممكن هے كوئى تهديلى آ

آخری ایک ملت کی گیارھ کر کے بہتھ جاوں کا - ھمارے ہنجاب

سکے تو منجھ بی خوشی هوگی -

[شرى عبدالغني]

بدد هو کئے - میبی رائے میں اس مهن بهی کنهتی کو توجه دیلی چاھیئے اور اکر نہیں دے پائی تو ھاؤس كو توجه ديدى چاههئے - تيسرا پهلو جو کویسچن کے بارے مہن ہے وہ یہ ھے که سپلیمهلترین بعض اوقات بھے امپورتینت چلتے هیں لیکن چونکه چیرمیں ساحب کے بوے واست پاورس ھوتے ھیں وہ کئی بار سپاھمینٹریز کو روکھے ہوئے دوسرے کویسچیں پر چلے جاتے ہیں - میں چپرمین صاحب کے ادھیکار کو چیلئم تہیں کرتا لیکی میں درخواست کرونکا که رولس میں كوئي كنجائش أيسي ركهي جائے كه اگر ایسے اھم سوال ھوں که جن کا تعلق ایک پالیسی سے ہو، جن کا تعلق ایک ایسے مسئلہ سے ہو جس کا اثر همه گیر هو یعلی سارے ملک پر ہوتا : هو اس میں سپلیمینٹری پر پابندی انهیی هونی چاههئے -

ایک اور عرض کیا چاہتا ہوں کیونکہ مجھے حکم دیا گھا تھا کہ میں کم سے کم وقت لوں وہ یہ ہے کہ. . .

उपसभाध्यक्ष : ग्रापने बीस मिनट लें लिये हैं।

هری عبدالغنی - میں اب دو منت میں ختم کئے دیتا ہوں - ایک یه یع نصیب ایک دیش هی نہیں دیس کئی دیس

سیں بھی ایک ایر هاؤس ہے - ایک ایر هاوس کهلاتا هے اور ایک لوثر هاؤس كهلاتا هے تو اس مين اگر منعتر صلحمان کسی طرح کی زیادتی کریں تو ان کے خلاف نو کلفیڈیلس موهن آسكتا هـ - مين نهين سمجهتا: اگر همارا هاؤس اس بات یر متفق هو جیسا که میں نے کئی باتوں میں فیکھا جب بھی یہ ہاؤس ایک طور سے معفق هوا اس مهن آواد الهائي تو سركار كو ماندا يرا - داس كميشي اسى آواز كا نتهجه اله - مهم سمجهتا هول اس هاؤس کو بهی يورا ادهيكار هونا چاهئے ياكم يه اہلڈرس کا ھاؤس ھے یہ کوائی ایسی غير ذمه دار باس لانے والا نهين هے تو میں یہ مرض کر رہا تھا کہ رولس میں اس بات کی لجازہ، ہوتی چاھیے کہ اگر اس ہاؤس کے اتنے ممهران جتنے سمبران کی آب اجازت دين - سنجه لين كه يه منستري غلط جا رھی ہے دیعس کے خلاف جا رهی هے تو ان کو پورا ادهیکار هو كم ولا ايدى تجويز لا سكير أور أس ير ڏسکشي هو –

میں امید کرتا ہوں کہ مہری تہوری تہوری سی گذارشات جو داہں ان پر معزر ممبران غور فرمائیں گے۔

†[श्री ग्रब्दुल गनी (पजाव) . मैडम डिप्टो चैया मेन । मैंने बड़े ध्यान से श्री प्रकाश नारायन सप्रू: सरदार प्रताप सिंह करों।

श्री श्रब्दल गनी : तकरीरों को भी सूना ग्रौर मुल्क की काबिले फक्त बेटी के तहत बड़े बड़े मल्क के मदब्बर जो रूल्स तक भ्रपनी टीका टिप्पणी करने के लिये बार बार इकट्ठा होते रहे उनकी सिफारिशात को भी बड़े ध्यान से सूना । मैडम, श्राप जानती हैं कि लोक सभा और राज्य सभा दोनों को पार्लियामेंट के लफ्ज से याद किया जाता है और दोनों के मेम्बर जो हैं वो पालियामेंट के मेम्बर समझे जाते हैं लेकिन ग्रगर मझे माफ किया जाए तो नब्बे फी सदी जनता भारत की पालियामेंट के माने लोक सभा के लेती है। पास लेने वाले पार्लियामेंट के -- हम सभझते हैं कि राज्य सभा भी पालियामेंट है ग्रीर हम कहते हैं कि राज्य सभा का, तो वो कहते हैं कि, नहीं नहीं पालियामेंट का, लोक सभा का । तो मेरा इशारा यह है कि अगर पालियामेंट के दो हिस्से हैं ग्राँर ग्रगरचे मैं तो बच्चा ही हूं ग्रभी लेकिन कहते हैं कि ये एल्डर्स का हाउस है ग्रीर इन मुद्दब्बरीन पर यह हाउस मरकुज होता है जो हिन्द्स्तान के बहतरीन दिलो-दिमाग समझे जाते हैं ग्राँर उनको पार्टियां अपनी तरफ से यहां भिजवाती हैं। मैं नहीं देख पाया कि इस कमेटी ने रूल्स में एमेंडमेंट करते वक्त जिसमें भूपेश गुप्ता भी थे। हिन्द्स्तान के ब्राहनी इन्हान सरदार बल्लभ भाई पटेल के सुपूत दयाभाई पटेल भी थे ग्रार कांग्रेस के बड़े बड़े नेता ग्रीर हमारे बुजुर्ग सप्र साहब भी थे जिन पर मुल्क को फक है वो भी एसी तबदीली को ला पाए हों कि नव्बे फी तदी जनता के दिमाग में जो एक गलत नक्शा बैठा है कि पालियामेंट के माने लोक सभा है ऋीर यह तो सिर्फ ऐसे बुजुर्गी का मजमश्रा है जिसको खखा गया है हिन्द-स्तान की श्रीर भारत की शान को कायम रखने के लिए। इस ख्याल को बदलने के लिए कोई कोशिश की गई हो ऐसा मैं नहीं समझ

^{†[]} Hindi transliteration.

[श्री अब्दुल गनी]
पाया। मेरा कहना यह है कि ठीक है कि
लोक सभा में जो भाई आते हैं वो सात लाख
भाइयों की राय से आते हैं और यहां जो
आते हैं अगर उन बुजुर्गों को छोड़ दिया जाय
जिनको राष्ट्रपति जी अपनी तरफ से भेजते
हैं

श्री प्रकाश नारायन सप्रूः बाज वक्त कुछ प्वाइंट्स से श्राते हैं।

श्री प्रम्युल गनी . . तो यहां चालीस-चालीस लाख की नुमायन्दगी करने वाले सभी बैठे हैं। कमसकम चालीय लाख भाई बहुनों के नुमाइन्दे बन कर आते हैं ग्रीर वो स्टेंट के नुमाइन्दे बगर कहलाते हैं तो मैं कोई वजह नहीं समझता कि जो स्टेंट की नुमाइन्दगी करते हैं या चालीस लाख भाई बहुनों की नुमायन्दगी करतें हें जनको क्यों हक हासिल नहीं है कि वो देखें कि देश का बजट बनने जा रहा है उसमें उनकी स्टेंट के साथ

श्री नकीसुल हसन: ये तो कांस्टीट्-यूशन में आप णायद अमेंडमेंट तजवीज कर रहेहैं?

श्री ग्रब्दुल ग़नी: आप जरा ठहरिये— जरा ठहरिये ।

श्राख़िर श्रापकी पार्टी ने कारटीट्यूशन में कई अमेंडमेंट्स दिये हैं तो कोई वजह नहीं हैं कि ऐसा अमेंडमेंट न होने पाये। अगर श्राप चाहें कि आपकी पार्टी चाहे न चाहे तो गेरे पास इसका इलाज नहीं है। मैं तो सुझाव देने वाला हूं। इस अमेंडमेंट में कहां दिक्कत आती है। क्यों नहीं उनको हक हासिल हो जो बुजुर्ग यहां बैठें हैं कि वो देखें कि स्टेंट की तरक्की के लिए जितने फंड दिये गा रहे हैं उसमें उनके स्टेंट के साथ कोई वेइन्साफी तो नहीं हुई। अगर यह ख्याल आपके जहने मुबारिक में आं सके तो अच्छा है। अब नहीं फिर कभी आप अपनी पार्टी में इसे डिसकस करें। जो पार्टी इन-पाबर है उसमें सोचना चाहिए कि आखिर

हम लोग जो यहां ग्राए है उनमें बहु त से ब्जुर्ग हैं जिनकी मुल्क ताजीम करता है और जिनके पास काफी वक्त है कि वो पूरा ध्यान दे सकें' पूरी तवज्जो दे सकें। लिकन यह समझा जाता है कि अगर लोक सभा सात महीने. भ्रपने लगाती है इसलिए कि वो समझती है कि हमारा इकट्टा होना देश के लिये बहत ज़रूरी है तो राज्य सभा को भी कुछ वक्त के लिए मौका भिलता है कि वो जो पास करके लेजिसलेशन भेज दे उस पर अपनी टीका-टिप्पणी करे। तो मेरा कहना यह था कि हम इस तरफ नहीं श्राए कि वाकई पालिया-मेंट एक है और उसके दो हिस्से हैं। हम चाहे जितना कहते रहें कि दोनों हाउस बराबर के हैं, एक जैसी उनकी इज्जत है, एक जैसी उनकी भान्यता है लेकिन मैं यह नहीं मानता वयों कि कोई वजह नहीं कि कुछ बातों में लोक सभा को इस हाउस से कहीं ज्यादा अधिकार हासिल हों। अधिकार क्यों दिये जाते हैं। ग्रधिकार इसलिए दिए जाते हैं कि हम अपने इस हाइस के द्वारा जो भरकार राज चलाती है उसकी विटियां उसके सामने ला सकों, उसको। मशवरा दे सकों कि महक की इज्जल के लिए मुल्क की तरवकी लिए कौन कौन सी बातें हैं जो ज्यादा मे ज्यादा सरकार के काम ग्रा सकती हैं ग्रीर सरकार हमारी इन बातों को सूने। तो कोई वजह नहीं कि बजट हमारे सामने न आए। श्रगर हम स्टेट्स के नुमाइन्दे हैं तब भी यह हमारा हक है कि अगर हम चालीस लाख भाई बहनों की नुमाइन्दगी करते हैं तब भी हमारा यह हक है। एक तो यह बात है जो कि मैं स्नापके सामने डिप्टी चेयरमेन साहिबा की इजाजत से लाना चाहता था।

दूसरी बात जो कहना चाहता हूं वो यह है मि० भूपेश गुप्ता ने लेजिसलेशन के बारे में जो कहा और जिसकी ताईद हमारे एम० पी० भारगवा साहबभी करने पर मजबूर हुए कि कुछ बिल हमारे सामने आएं, कुछ इधर जाएं, कुछ इधर आएं। कुछ इधर आएं, कुछ उधर आएं। ताकि महसूस हो कि वाकई पालियामेंट एक है और उसके दो हिस्से हैं। राज्य सभा है, लोक सभा है, हालांकि इसके चुनाव के रास्ते ग्रलग-ग्रलग हैं। कोई शक नहीं कि पहले यह ख्याल होता था कि उन्हें पच्चीस हजार रुपया खर्च करना पडता है भ्रौर राज्य सभा के मेम्बर जो हैं उन्हें पार्टिया भेज देती हैं। लेकिन ग्रब तो वह काम भी कुछ खराब हो गया है। लाखों रुपया राज्य सभा वाले भी खर्च करने लगे हैं इस तरह से कुछ भाई मेम्बर होकर आ गए हैं। खैर मुझे इससे कोई वास्ता नहीं है। मैं यह मर्ज कर रहा था कि कोई ऐसा रास्ता निकालना चाहिए जिससे नव्वे फी सदी जनता के दिमाग में यह आए कि यह हाउस बेकार नहीं है, यह एक फालतू खर्चा नहीं है जैसा कि मुराहरि साहब ने फरमाया कि मैं इसको फालनू मद समझता हं। तो मैं यह अर्ज करूंगा कि इस हाउस का इतना वक्कार बढ़ जाए कि लोग समझें कि यह बहुत बड़ा चैक है। मुल्क के फीड्स का इस्तमाल करने में भी ग्रौर मल्क के लिए अच्छे से अच्छा लेजिसलेशन को लाने के लिए भी। इसलिए मेरी म्रानरेबिल मेम्बरान से श्रौर खास नौर पर जो पार्टी इन-पावर है उससे दरख्वास्त है कि वो इस तरफ ध्यान दें कि यह जहन बदलना चाहिए।

तीसरी बात जे। है उसका मुझे कुछ दुःख हुन्ना। मेरे साथी, मेरे बुजुर्ग मुल्क के लीडर दुनिया के ग्रमन के पैगम्बर पंडित जवाहरलाल नेहरू जी हमसे जुदा हुए। यहां मैंने चेयरमेन साहब को दरख्वास्त दी कि मुझे भी बोलने का मौका दिया जाए लेकिन चूकि रूल्स में कोई पाबन्दी नहीं है, कोई बात ग्रटकती नहीं है इसलिए मुझ को मौका नहीं दिया गया। वो जिन्दगी के साथी थे एक बरस के नहीं, दो बरस के नहीं, चालीस बरस के साथी थे। ग्रगरचे ग्राज पाच ग्राने की टोपी पहनने वाला कोई भाई हम से कही ज्यादा उनको साथी मानता है तो चेयरमैन साहब ने मुझे इजाजत नहीं दी। मैं समझता हूं कि रूल्स में

तबदीली ग्रानी चाहिए कि ऐसे मौकों परग्रगर कोई मैम्बर खुद दरख्वास्त करे कि उसे मौका दिया जाए तो यह मौका दिया जाना चाहिए। यह मौका रोज नहीं त्राता । मैं श्री गौडे म्राहरि साहब के साथ इत्तिफाक करता हूं कि दूनिया देखती है कि कौन भाई है, कितनी पार्टियां हैं, कितने लोग हैं जिनको अपने मुल्क के हीरो की वफात पर, जिनको उनके जुदा हो जाने पर कुछ दु:ख हम्रा मौर उन्होंने म्रपनी बात कही। मैं समझता हं कि रूल्स में ऐसी बात भी ग्रानी चाहिए कि चेयरमैन साहब से या डिप्टी चेयरमैन साहिबा से या साहिब जो भी हों उनसे ग्रगर कोई मेम्बर दरख्वास्त करे कि वो ऐसे मौके पर पार्टिसपेट करना चाहता है तो उसको मौका दें और उसमे रोक नहीं स्रानी चाहिए।

चौथी ग्रर्ज जो मैं करना चाहता हं बो यह है कि भारगवा साहब ने बड़े जोर से यह बात कही कि जो क्वस्चन डिसग्रलए हुग्रा जो सवाल रिजक्ट हुआ उनमें श्रकसर में ठीक हम्रा मौर हमारे डाह्याभाई ने जो कहा उसमें भी बहुत वजन है। मैं ग्रर्ज करना चाहता हूं कि स्राखिर सवाल क्यों किए जाते हैं। इसके पीछे तीन मकसद हो सकते हैं। मकसद यह है कि मेम्बर खुद ग्रपने लिए इन्फार्मेशन हासिल करना चाहता है। दूसरे यह कि अपने जरिए वो अपने सारे देश को इन्फार्मेशन दिलाना चाहता है **और** तीसरे यह कि सरकार के कान खड़े हो जाए वो देखें कि उसके राज में क्या हो रहा है ग्रौर वो मेम्बर उस सवाल के जरिए से उसकी वृटियां उसके सामने लाना चाहता है। मुझे इस सदन का मेम्बर बने दूसरा बरस चल रहा है। मैं डिप्टी चेयरमैन साहिबा के जरिए अपने मुत्रजिज मेम्बरान को यकीन दिलाना चाहता हं कि मैंने एक सवाल के लिए बहुत कोशिश की लेकिन वो नहीं स्राया । मुंधरा, डालिमया ग्राँर ऐसे ही जो लोग हैं, ऐसी ही जो फर्म हैं, ऐसी जो कन्सर्नस हैं, जो ऋरप्ट हैं ग्राँर जिनके कष्शन को रोकने के लिए भाई अर्जुन अरोड़ा [श्रो ग्रब्दुल गनो]

हर रोज स्राए दिन कोई न कोई नुक्ताचीनी, टीका-टिप्पणी करते हैं स्रौर भूपेश जी भी बड़ी चर्चा करते हैं वैसी ही एक फर्म के बारे में मैंने हर तरह से सवाल लाने की को शिश की। वो ऐसी फर्म है कि स्रगर उम पर कभी भी इन्क्वायरी बैठी तो वो मुंधरा क्रोर डालमिया में कहीं ज्यादा बदत्तर स्रौर कहीं ज्यादा ब्लंक मेल करने वाली साबित होगी। मैंने उसके लिए को शिश की। स्रगर मैंने जनरल सवाल बनाने की को शिश की तो कह दिया गया कि बेग है स्रौर स्रगर पाटिकुलर कुए क्चन करने की को शिश की . . .

श्री प्रकाश नारायन सप्रूः कौनसी फर्मथी?

श्री ग्रद्धल रानी : श्रभी ग्रर्ज किए देता हं . . . तो कहा गया कि चुकि उसकी पब्लिक इम्पोर्टेन्स नहीं है इसलिए इसकी इजाजत नहीं दो जा सकती । मैंने दस बार कोशिश को ग्रीर दिसयों बार वो डिसग्रली हुआ। कल मैंने तंग आकर चेयरमैन साहब को खत लिखा। वैसे सैकेटेरिएट को बहुत बड़ा ग्रधिकार है ग्रौर मैं इन ग्रधिकारों को चैलेंज करने वाला कौन । मेरी हकीकत क्या है । वो फर्म जो है उसको सेंट्रल गवर्नमेंट खद ब्लैक लिस्ट में लिए हुए हैं फिर भी उनको करोडों रुपए का इसैन्सिएलिटो सर्टिफिकेट मिलता है ग्रौर परिमटें मिलती हैं ग्रौर वो चीज हाउस के सामने आती नहीं है कि वो यह बताएं कि उन्हें कितना लाइसेंस दिया है, क्यों दिया है। कब दिया है आया इससे पहले उसको ब्लैक लिस्ट किया या क्या किया। कहते हैं कि यह पब्लिक इम्पोर्टेन्स का नही हैं। वो है मैसर्स ग्रमोचन्द प्यारेलाल। ग्रभी तक उनका केस सामने नहीं स्राया है। स्रगर वो सामने आ जायें तो वो ऐसा दर्दनाक केस होगा कि सारे मुल्क में तहलका मचेगा कि क्या करप्शन हम्रा है। लेकिन मेरे सवाल को

हमेशा डिसम्रलाङ कर दिया गया । डिस-<mark>य्रलाउ करने का उन्हें हक है य्रौर जैसा कि</mark> भागवा साहब फरमाते हैं कि अगर सैकेटरिएट से बात की जाये तो कुछ न कुछ बात बन है-- मेरी तो बात बनी नहीं, मेरा वश में था नहीं। इसलिए मैं अर्ज करना चाहता हं कि सवालों की पूछ-ताछ में डिफेंस का मामला है तो भ्राप रोक दें मैं मान सकता हं। कोई फौरन एफेयर्स के बारे में हो जिसमें हमारी कौमियत में धक्का लगता हो तो मैं मानता हं लेकिन ब्लैक मार्किटियर्स को पनाह देने के लिए ऋष्ट फर्मों को पनाह देने के लिए ग्रगर एक बहाने से चाहे वो बहाना ऐसा हो जैसा कि भागवा साहब ने फरमाया कि वो अल-फ़ाजलिखने नहीं श्राते हैं,बाज़ों को मैं मानता हं। मुझे वो टैक्नीक नहीं आते हैं जिससे कुअश्चन डिसग्रली नहीं हो । शायद म्राहिस्ता साख जाऊं लेकिन कुम्रश्चन को इस तरह से डिसग्रली करना मेरी राय में मुल्क के साथ धोका करना है। जिनका कि ताल्लुक डिफेंस से न हो या बाहर की पौलिसीज न हों जिससे मुल्क को धक्का लगता है उसमें मैं झगडा नहीं करता । लेकिन ऐसे मामलात डिसग्रलीव करना मेरे ख्याल मे हाउस से बेइन्साफी करनी है। देश के शाथ बेइन्साफी करना है ऋौर हमारो सरकार के साथ बेइन्साफी करना है जो कि इसैंसियालिटी सर्टीफिकेट देकर गरोबों को नवाब श्रीर राजा बनासकती है।

दूसरो बात इन सवालों के बारे में मैं
यह कहना चाहता हूं कि मेरा तजुर्बा यह है
कि रूल्स में ३० सवाल हर रोज आते हैं
तो ऐसा भी होता है कि किसी दिन ज्यादा
सप्लोमेंट्रो चले। तो थोड़ा सा सवालों के बाद
सवालों का जो वक्त मुतमेयन है और इस
थोड़े से जमाने में मैने ऐसा देखा है कि बड़े
बड़े इम्पोर्टेन्ट कुएश्चन इसलिए कि उनका
बेलेफ पोछे आया कि या उनको पाछ रखा
गया वो रह जाते हैं तो मैं यह समझता था कि
कमेटी ऐसो सिफारिश करेंगी कि अगर वो

चाहती है कि शकवार को फाइडे को भी कए-श्चन ग्राएं तो उसमे वो रक्खें जाए। जो पहले चार दिन में ग्रहम तरीन क्एक्चन जिनको कि वो चाहें हाउस की एडवाइजरो कमेटो हो कोई ग्रौर कमेटी हो चेयरमैन साहब नई कमेटीबनालें कि जिनके समझ में कि कूए-श्चन रह गए उनसे बेइन्साफी हुई क्योंकि वो हाउस में नहीं श्रा सके । इसके बाद ये यकीन है कि फिक्सड टाइम पर वो पहले स्रा जायेगा उसका नम्बर पीछे नहीं श्राएगा । तो मेरा ख्याल था कि इस बारे में कमेटी कुछ हमारी रहनमाई नहीं कर सकी कि जो श्राए दिन इम्पोर्टेन्ट क्एश्चन बावजूद इसके कि वो लिस्ट पर ग्रा जातें हैं वो हाउस के सामने नहीं स्रा पाते हैं। उनकी एक लिस्ट हो, उसका एक ही इलाज हो सकता था कि शार्ट नोटिस कुएरचन में वो बात हाउस के सामने लायी जाए। लेकिन उसमें भी मेरा तजुर्वा यह है कि मैंने जितने शार्ट नोटिस कुएश्चन दिए वो सब के सब मिनिस्टर साहब ने -- चेयरमैन साहब ने नही मिनिस्टर साहब ने -- उनकी इजाजत नहीं दी। तो दोनों रास्ते बन्द हो गए। मेरी राय में इसमें भी कमेटी को तवज्जो देनी चाहिए श्रौर ग्रगर नहीं दे पायी तो हाउस को तवज्जो देनी चाहिए । तीसरा पहलु जो कुएश्चन के बारे में है वो यह है कि जो सप्ली-मेंट्रीज बाज श्रौकात बड़े इम्पेंटिंट चलते है चुंकि चेयरमैन साहब के बड़े वास्ट पावर्ज होते हैं, वो कई बार सप्लीमेंटरीज को रोकते हए दूसरे कुएश्चन पर चलें जाते हैं। मै चेयरमैन साहब के म्रधिकार को चैलेंज नहीं करता लेकिन मैं दरस्वास्त करूंगा कि रूल्स में कोई गुंजाइश ऐसी रखो जाए कि अपर ऐसे ग्रहम सवाल हों जिनका ताल्ल्क एक पौलिसीस हो, जिनका ताल्लक एक ऐसे मसलें से हो, जिसका ग्रसर हमांगीर हो यानि कि सारे मुन्क पर पड़ता हो उसमें सप्लीमेंटरी पर पाबंदी नहीं होनी चाहिए ।

ं एक ग्रौर म्रर्ज किया चाहता हूं क्योंकि मुझे हुक्म दिया गया था कि मै कम स कम वक्त लूवो यह है कि... उपसभाष्यक्ष : क्राप ने बीस मिनट लें लिए हैं।

श्री श्रब्दुल रानी: मैं श्रव दो मिनट में खत्म किए देता हं। एक यह है कि भारत खुश नसीब देश है जो कि एक देश ही नहीं बल्कि बरेग्राजम है।उसमें कई देश हैं ग्रीर चिक कई देश हैं ऋीर हजारहा मीलों पर यह देश फैला हुआ है। इसलिए कई भाई हैं जो कि एक दूसरे की बोली को नहीं समझ पाते हैं या यं कहिए कि हमारी हिन्दी को या हिन्द्स्तानी को जो भी मैंबोल रहा हं उसको साउथ वाले भाई नहीं समझते। भैंने सुना कि आज की दुनिया बड़ी तरक्की कर रही है वो इसलिए कहता हं कि जब तक कोई समझ नहीं पाए या मेरी समझ में किसी की बात नहीं ग्राए तो मै पूरा फायदा नहीं एठा सक्गा ग्रीर ग्रपनी बात नहीं कह सक्ता तो मैंने सूना कि आज दनिया बहत तरक्की कर गयी है। अगर कोई भाई हिन्दी में बोलता है तो दूसरा श्रंग्रेजी में मृनना चाहता है । सूना है ऐसे इन्तजामात जब दुनिया वाले इकट्ठे होते हैं ता उसमें हो जाते है। तो यह चौदह पन्द्रह जुबानें जो स्राप मानते हैं नेशनल जुबानें हैं तो कं ई ऐसा रूल बना दिया जाए कि जो मैम्बर जिस जबान में सुनना चाहे, समझना चाहे समझ सके। ग्राप कहेंगे खर्चा बड़ा होगा मैं भी मानता हं खर्चा वड़ा होगा लेकिन यह ममकिन है कि कोई तबदीली ग्रा सके तो मझे बड़ी खशी होगी ।

ग्राखिर एक मिनट की एक गुजारिण करके बैठ जीऊंगा। हमारे पंजाब में भी एक ग्रपर हाउम है। एक ग्रपर हाउस कहलाता है और एक लोग्रर हाउस कहलाता है तो उसमें ग्रगर मिनिस्टर माहेबान किसी तरह की ज्यादती करें तों उनके खिलाफ नो कौंफिडेंस मोंशन ग्रामकता है। में नहीं समझता कि यदि हमारा हाउस इस बात पर मुत्तिफिक हो जैसा कि मैंने कई बातों में देखा कि जब भी यह हाउस एक तरह से मुत्तिफिक हुआ। उसमे

श्रिः ग्रब्दल गर्नः

507

श्रावाज उठाई तो सरकार को मानना पड़ा। दास कमी शन इसी श्रावाज का एक नतीजा है। मैं समझता हूं कि इस हाउस को भी पूरा श्रिधकार होना चाहिए क्यों कि यह एल्डर्स का हाउस है, यह कोई ऐसी गैर-जिम्मेदार बात लाने वाला नहीं है तो मैं यह श्र्जं कर रहा था कि रूल्स में इस बात की इजाजत होनी चाहिए कि श्रगर इस हाउस के इतने मैम्बरान, जितने मैम्बरान की श्राप इजाजत दें समझ लें कि यह मिनिस्ट्री गलत जा रही है, देश के खिलाफ जा रही है तो उनको पूरा श्रिधकार हो कि वो श्रपनी तजवीज ला सके श्रीर उस पर डिसकशन हो।

मैं उम्मीद करता हूं कि मेरी थोड़ी सी गुजारिशाद जो हैं उन पर मुश्रजिज मैम्बरान तवज्जो फरभायेंगे।

M. GOVINDA REDDY (Mysore): Madam Deputy Chairman, I am grateful to the hon. Members who have participated in this debate. I am very happy to find that many Members have taken a very keen interest and have assisted in offering suggestions. I am glad that this opportunity has made the Members go through the rules of procedure, particularly those Members for whom keeping in constant touch with the rules is found to be necessary. I am thankful to the Members. Madam, who have appreciated the work of the Committee, who have paid high compliments to your able guidance as Chairman of the mittee, to the very good work and useful work put in by the Secretariat in assisting the Committee in its work and also to the Members who have taken a lot of trouble in formulating this report. I must here say that some of the Members who were in the Committee are not here today. If they were here, certainly would have been very happy to see that their work received such high

apperciation in this House. Some of them have retired, and I take this opportunity to thank such Members as have been in the Committee and have assisted the Committee and have not had the opportunity to be here to hear the House welcoming this report.

The debate, generally, Madam, has strayed beyond the scope of the report of the Committee. In fact it has been a general resume of the work of this House for the past twelve years, of the opportunities we have had or of the opportunities we could have had and that sort of thing. Although many Members have touched on many points still amendments have been tabled only on a few of the Rules. But I do not mean to say that their references to the several pointspoints on which they have not tabled' amendments but on which they have made remarks-are not quite relevant. certainly they are relevant, and they are very useful suggestions. In fact, this debate has been very valuable in throwing much light on the Report of this Committee.

There is no time at my disposal. So, I will very briefly cover some of the points which need reply. Of course, many points do need reply but I will take some points which are very relevant and reply very briefly.

Before going to that, I would mention that there was a very factual error committed by one of the hon. Members when he said that although we were revising our Rules at this late stage, still we had an advantage over the other House which had not yet done this work. It is not correct. The other House had adopted the Rules under article 118(1) on the 22nd December, 1956 and later on also the other House has modified those Rules; one or two modifications were adopted next year. So, that is not factually correct.

509

Now, much of the criticism or suggestion or discussion has centred round the subject of questions. About question three parts have been made -admissibility of questions or rejection of questions, answering aues~ tions and then the various clauses that determine the nature of questions. These are the three aspects on which several Members have made remarks.

Now, with regard to admissibility, several Members have cast some reflection on the Secretariat. Well, the Secretariat can only go by the Rules, by the conditions, prescribed Unless we say that these conditions or qualifications for a question should not be there, I do not think we can blame the Secretariat. You will remember, Madam Deputy Chairman, that I was one of those, in the earlier stages of this House, who was putting many questions regularly and I also had the misfortune to have many of my questions rejected. And it is true, as many of the hon. Members have said, that questions which have been rejected on one ground have been admitted again on the same ground. It has happened like that. But that depends upon the particular person handling the question and his interpretation put upon that. However much we may put down these Rules, however much a fool-proof framework we can devise for the guidance of those who have got to function and deal with these questions, still there is the subjective element which we cannot avoid, and is a matter of interpretation. Therefore, we should not blame the Secretariat because nobody can say that they do it with any mala fide intention. All that we can sav is, judgment they can exercise their either wrongly or correctly or indifferently. So, it is open to every Member, when he feels that his question ought not to have been rejected, to go to the Secretariat, sit with the concerned section and then discuss with them. That was what I was doing; that is what many of the Members have been doing. Then after a dis-

cussion, either the person understands that his interpretation was wrong or he convinces us that his interpretation was right and that the question, as the Rule is framed, cannot be admitted. And it must be that the admissibility or rejection of questions is in the name of the Chairman. Although one section of the Secretariat handles the questions, still it is done in the name of the Chairman. So, it is not correct propriety to bring the Secretariat into question here. The remedy is open to us to go to them and discuss with them. But the disappointment is there; I have also had that disappointment. It is true that when in one House on one ground a question is rejected, in another House on the same ground that question is accepted. It has happened like that, But there can be no remedy except going there and having a personal discussion.

With regard to the second that is answering questions, I think some remarks have been made attributing a sort of motive to the Ministers. Madam Deputy Chairman, would humbly like to submit that we should not question the bona fides of If we begin the Government. question the bona fides of the Government there can be no end to it and we cannot carry on. Even granting that a Minister may be acting mala fide, we must take it that he is acting bona fide. But a Minister may err. He is not infallible and the Secretariat which furnishes him with answers is also not infallible. I have found often that the factual material supplied to the Minister has not been quite correct, it has been wrong, and we have found on many occasions, more than one hundred occasions, here a Minister coming next day or a few days later and correcting his reply saying that the information or fact that he gave was wrong and that he was correcting it. So, no mala fide intention should ever be attributed to answering questions. Ministe_r in And about the definiteness or preciseness of the answers, the Ministers can [Shri M. Govinda Reddy.] only give us such answers as could be based upon the material that is furnished to them by their Secretariats. We cannot expect a Minister to know or have first-hand information on all the subject matters, he can only depend upon the factual material that is supplied to him by his Ministry. Therefore, I think it is wrong to attribute any mala fide to them.

And the third aspect of this question is...I forget which. One was admissibility or rejection of questions. The other was answering questions. With regard to Short Notice Questions the Committee has gone into it at very great length and has made improvement. Therefore, there could be no grievance on that ground.

So, there can never be misleading answers. There can be wrong answers that are not corrected and therefore there is no mala fide on the part of the Government.

A lot was said about the relations between the Chair and the Members. Of course, cordial relations do exist and should exist. But the hon. Members, particularly those who made this remark here, are the very persons who are the offenders—I should say very humbly-against the Chair. I have seen-and with very great pain in my heart—that Chair's rulings or orders are, if not disobeyed, flouted. I should think that we all-every Member of the House -owe it to the decency and dignity of the House and to the pledge that we have taken to respect the wishes of the Chair. I was listening yesterday to the peroration made here yesterday by one of the Members opposite for more than half an hour that we should not do this or that and we should make this or that, and it is the very gentleman who offended the dignity of the House on many a day, almost every day. think Members should be conscious that they owe it to the House and to themselves that they should behave with dignity and decorum.

In this respect, I may also touch upon the other point about bringing in the policeman, although it is not relevant here. There is no rule on that matter. An hon Member waxed eloquent that it was undemocratic to bring in the policeman and all that. But, well, why should such a situation at all occur of bringing in the policeman? If hon. Members behave as they ought to, as they have taken the pledge of this House, as Members who know the Rules and who are cultured, then there will be no need for the Chair to admonish them at all, let alone naming a Member or asking him to leave the House. So that contingency of using force or employing anybody to use force does not arise at all if Members abide by Rules and if Members observe ordinary decency. Unfortunately we have had one or two instances in this House and elsewhere of scenes which needed the Chair to have called the Marshal. But the Chair, I must say, whosoever was the occupant of the Chair, has shown great indulgence to the Members. It is only on account of the indulgence of the Chair that the dignity of this House has been kept up so long. Therefore, when we take advantage of democracy and of the privileged position of the Members here and say anything and everything. whatever the subject be, by bringing in names, using abusive language and disobeying the Chair, then the only remedy open to the Chair is to use force and to throw that Member out.

SHRI P. N. SAPRU: Absolutely.

Shri M. GOVINDA REDDY: With regard to the election of the Deputy Chairman, several suggestions were offered. One was that the Deputy Chairman should be from the Opposition. It is good in principle. I have no doubt about it. But it should be subject to the condition that the Opposition knows its duty. Now, Madam, I must humbly say here that the role of the Opposition as played

513

in our country is far too different from the role the Opposition is playing in Western countries. In the Western countries although their main object is to get an upper hand on the Government, to dismiss the Government, they do it in a very decent manner. First of all, they do not make use of the floor of the House to abuse the Government. They may defeat a motion of the Government. They may attack the Government. I do not ask them to give any quarter to the Government's failings. Let them demn the Government let criticise it but let them notuse abusive language for the Government.

شرم عبدالغلی: وهان تو کرسهان چلتی هیں جوتے چلتے هیں الیکن یہاں کبھی ایسا نہیں هوتا -

†[श्री ग्रब्दुल गनी : वहां तो कुर्सियां चलती हैं, ज्ते चलते हैं लेकिन यहा कभी ऐसा नहीं होता ।]

SHRI M. GOVINDA REDDY: In the Western countries they will never use their privileged position to bring the Government into contempt. As I said, constitutionally they might defeat the measures of the Government but they will not bring the Government into contempt. They will try to win over the electorate in their favour returning in a majority will defeat the Government. That is a very sound principle. That should be observed here too. If our Opposition comes up to that level, certainly we, the ruling Party, will be very glad to give the Deputy Chairmanship to the Opposition. But supposing we do it under the present circumstances, looking at their behaviour in the Joint Session and looking at the behaviour of one or two of their Members here, if that is the characteristic behaviour of the Opposition, what will be the position? If we give the kev post like Deputy Chairman's post into hands of the Opposition, they obstruct the proceedings of the House altogether. Therefore, Madam Deputy Chairman, until such time as the Opposition does not attain to a level of decent, gentlemanly behaviour with the Government, we cannot concede that advantage to the Opposition. I do not mean to say that all Opposition Members are like that. In fact very few Opposition Members are like that. I should say that most of the Opposition Members are behaving very well and I must compliment them on that.

An hon. Member opposite suggested that the Deputy Chairman should be elected from the Opposition. How can that be? It is a contradiction in terms. If the Deputy Chairman is to be elected by a majority of votes, certainly the Deputy Chairman will belong to the ruling Party which commands a majority.

SHRI DAHYABHAI V. PATEL: Free vote need not necessarily be the majority.

Shri M. GOVINDA REDDY: I can understand if it is a convention. It is good in principle if a convention is developed on the basis of happy, cordial relationship between the Treasury Benches and the Opposition. It is good in principle I do not deny. But I was pointing out the contradiction in the hon. Member's argument that the Deputy Chairman should be elected by majority vote and at the same time he should belong to the Opposition Party.

Pandit S. S. N. TANKHA (Uttar Pradesh): There is no contradiction. He wants the ruling Party to vote for the Opposition Members.

Shri M. GOVINDA REDDY: There is no question of election from the Opposition unless a convention is established.

SHRI A. D. MANI: It is election by general agreement.

SHRI DAHYABHAI V. PATEL: By a free vote and not by a whip.

An Hon, MEMBER: Which whip?

^{†[]} Hindi transliteration.

SHRI DAHYABHAI V. PATEL: Congress whip.

SHRI M. GOVINDA REDDY: With regard to other matters several other Members have already spoken and. therefore, I am not taking the time of the House. Several Mambers on this side and that side have cleared certain points. I have also answered the criticism with regard to codification of the law. Distinguished lawyers have spoken that it is not necessary to codify the law. Supposing the law is codified and an amendment to a Bill is accepted. Now if there noticed misbehaviour in the joint session or in the session here and if such a thing comes under codified privilege, then it becomes very difficult of implementation. Therefore always to be left to convention.

There was a suggestion that there be a Committee of Assurances. Now the Parliamentary Affairs Ministry has been from time to time laying statements here as to the assurances that they have been able to implement. I have got three reports here. I am not reading all of them. In 1961-62 in the Lok Sabha and Rajya Sabha respectively whereas 987 and 251 assurances were recorded 593 and 176 were implemented. In 1962-63 whereas 854 and 479 were given, 567 and 307 were implemented, and in 1963-64 whereas 781 assurances were given in the Lok Sabha 563 in the Lok Sabha and 283 in the Rajya Sabha were implemented. Therefore, I do not think a Committee of Assurances will serve any purpose when the Ministry of Parliamentary Affairs is discharging that function.

Only one point more I would like to touch upon, and that i_S about Adjournment Motions.

Shri Niranjan Singh: What about the talk going on there? The Minister is having consultations.

SHRI M. GOVINDA REDDY: I was speaking about Adjournment Motions.

There is a difference, as I pointed out in my speech when I moved the motion. between an Ajournment Motion here and in the Lok Sabha. An Adjournment Motion involves a failure on the part of the Government. It is not only that the matter should be urgent and of public importance and of recent occurrence but there must be involved a failure on the part of the Government. It is only in such matters that an Adjournment Motion can be tabled. If a failure on the part of the Government is involved and if an Adjournment Motion is moved and passed it means a no-confidence motion in the Government. That cannot be done in this So the Committee, after House. great discussion, has provided in draft rule 180 for "Calling Attention to Matters of Urgent Public Importance". What we have to do is to bring to the notice of the Government that matter of urgent public importance has occurred which deserves the attention of the Government. In this House this cannot be done by moving an Adjournment Motion when the Government is not responsible to this House. Of course in the Lok Sabha they can ask the Government to resign if they pass an Adjournment Motion. Here we have the advantage of draft rule 180 which is a new rule where we have provided for "Calling Attention to Matters of Urgent Public Importance" apart from the other rules where we have provided for No-Day-Yet-Named Motions and Motions for Papers.

Madam, I do not like to take the time of the House any more at this stage. As to amendments, when we go through the rules I will come to them.

THE DEPUTY CHAIRMAN: The question is:

"That the Rules for regulating the procedure and conduct of business in the Rajya Sabha under clause (1) of article 118 of the Constitution as recommended by the Committee appointed by the Rajya

Sabha by its resolution of September 7, 1962, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the rule by rule consideration.

Rule 2-Definitions

THE DEPUTY CHAIRMAN: There are four amendments, Mr. Bhargava.

Shri M. P BHARGAVA: I am not moving amendment No. 3. I move the rest. I move:

1. "That at page 1, after line 9, the following be inserted, namely:

'Bulletin' means the Bulletin of the Council of States (Rajya Sabha) containing (a) a brief record of the proceedings of the Council at each of its sittings; (b) information on any matter relating to or connected with the business of the Council or other matter which in the opinion the Chairman mav included therein; and (c) information regarding Committees of the Council or Joint Committees of the two Houses: ."

2. "That at page 1, after line 22, the following be inserted, namely:

'Lobby' means the covered corridor immediately adjoining the Chamber and coterminus with it:."

4. "That at page 2, after line 5, the following be inserted, namely:

'Table' means the Table of the Council of States (Rajya Sabha)."

The questions were proposed.

Shri M. GOVINDA REDDY: These matters were considered by the Committee because these have been provided for in the rules of the Lok Sabha. I leave it to the House without giving my own opinion. I would have accepted them if the Committee had not considered them. Since the Committee had considered them and have 318 RSD—7.

not accepted them I think I should better leave it to the House.

THE DEPUTY CHAIRMAN: The question is:

1. "That at page 1, after line 9, the following be inserted, namely:

'Bulletin' means the Bulletin of the Council of States (Rajya Sabha) containing (a) a brief record of the proceedings of the Council at each of its sittings; (b) information on any matter relating to or connected with the business of the Council or other matter which in the opinion of the Chairman may be included therein: (c) information and regarding Committees of the Council or Joint Committees of the two Houses; ."

The motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

2. "That at page 1, after line 22, the following be inserted, namely:

'Lobby' means the covered corridor immediately adjoining the Chamber and coterminus with it:."

The motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

4. "That at page 2, after line 5, the following be inserted, namely:

"Table' means the Table of the Council of States (Rajya Sabha)."

The motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

"That Rule 2, as amended, stand part of the Rules."

The motion was adopted.

Rule 2, as amended, was added to the Rules.

Rules 3 to 13 were added to the Rules.

[RAJYA SABHA] and Conduct of Business in the Rajya Sabha

Rule 14—Allotment of time for discussion of President's Special Address

LEADER OF THE HOUSE (SHRI M. C. CHAGLA): I move:

5. "That at page 4, line 10, after the word 'Chairman' the words 'in consultation with the Leader of the Council' be inserted."

The question was proposed,

SHRI M. GOVINDA REDDY: I accept it.

THE DEPUTY CHAIRMAN: The question is:

5. "That at page 4, line 10, after the word 'Chairman' the words 'in consultation with the Leader of the Council' be inserted."

The motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

"That Rule 14, as amended, stand part of the Rules."

The motion was adopted.

Rule 14, as amended, was added to the Rules.

Rules 15 to 19 were added to the Rules.

Rule 20—President's Address under article 86(1) of the Constitution

SHRI M. C. CHAGLA: I move:

6. "That at page 5, line 5, after the word 'Chairman' the words 'in consultation with the Leader of the Council' be inserted."

The question was proposed.

SHRI M. GOVINDA REDDY: 1 accept it.

THE DEPUTY CHAIRMAN: The question is:

6. "That at page 5, line 5, after the word 'Chairman' the words 'in consultation with the Leader of the Council' be inserted."

The motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

520

"That Rule 20, as amended, stand part of the Rules."

The motion was adopted.

Rule 20, as amended, was added to the Rules.

Rules 21 and 22 were added to the Rules.

New Chapter VA

SHRI J. S. PILLAI: I move:

7. "That at page 5, after line 19, the following be inserted, namely:

'New Chapter VA

22A. When the Houses of Parliament are assembled together under clause (1) of article 86 or clause (1) of article 87 or when the Members of the Rajya Sabha alone have assembled clause (1) of article 86 of the Constitution, no Member shall obstruct or interrupt either before or after or during the Address with any speech or point of order or in any other manner, and such obstruction of interruption shall be regarded as a gross breach of order of the Council and shall be dealt with by the Chairman as such at the next sitting of the Council'.".

The question was proposed.

SHRI M. GOVINDA REDDY: I do not accept it.

THE DEPUTY CHAIRMAN: The question is:

7. "That at page 5. after line 19, the following be inserted, namely:

522

'New Chapter VA

22A. When the Houses of Parliament are assembled together under clause (1) of article 86 or clause (1) of article 87 or when the Members of the Rajya Sabha assembled under alone have clause (1) of article 86 of the Constitution, no Member shall obstruct or interrupt either before or after or during the Address with any speech or point of order or in any other manner, and such obstruction or interruption shall be regarded as a gross breach of order of the Council and shall be dealt with by the Chairman as such at the next sitting of the Council'.".

The motion was negatived.

Rule 23 was added to the Rules.

New Rule 23A

SHRI J. S. PILLAI: 1 move:

8. "That at page 5, after line 30, the following be inserted, namely:

23A. Obituary References, any, shall have priority every other business of the Coun-

The question was proposed.

SHRI J. S. PILLAI: I need not make a speech. Condolence resolutions should have preference other matters in the House. That is why I move this amendment.

SHRI M. GOVINDA REDDY: It is the nractice that we have been following so far that . . .

SHRI J. S. PILLAI: It is a bad practice and you must rectify it.

SHRI M. GOVINDA REDDY: not accepting it.

SHRI J. S. PILLAI: Hitherto the practice has been that condolence resolutions are taken up after the question hour. I want them to be taken up at the very beginning of the sitting.

THE DEPUTY CHAIRMAN: Τt will be put to the House. The ques-

8. "That at page 5, after line 30 the following be inserted, namely:

'23A, Obituary References, if any, shall have priority over every other business of the Council'."

The motion was negatived.

Rule 24-Allotment of time for Private Members' business

THE DEPUTY CHAIRMAN: are two amendments in the names of Mr. Chagla and Mr. Bhargava.

MR. M C. CHAGLA: I am not moving the amendment standing in my name.

SHRI M. P. BHARGAVA: I move:

10, "That at pages 5 and 6, for rule 24, the following be substituted, namely:

'24. Unless the Chairman otherwise directs every Friday shall be allotted for the transaction of private members' business:

Provided that the Chairman may allot different Fridays for the disposal of different classes of such business and on Fridays so allotted for any particular class of business, business of that class shall have precedence:

Provided further that the Chairman may, in consultation with the Leader of the Council, allot any day other than a Friday for the transaction of private members' business'."

The question was proposed.

SHRI M. P. BHARGAVA: It is simple amendment. At beginning of what is provided for in rule 24 by the Committee I want to .. insert the words, "Unless the Chairman otherwise directs" and it goes on as in the draft rule, and the third proviso I want to delete. That is all.

SHRI M. GOVINDA REDDY: I accept the amendment.

THE DEPUTY CHAIRMAN: The question is:

- 10. "That at pages 5 and 6, for rule 24, the following be substituted, namely:
 - '24. Unless the Chairman otherwise directs every Friday shall be allotted for the transaction of private members' business:

Provided that the Chairman may allot different Fridays for the disposal of different classes of such business alld on Fridays so allotted for any particular class shall have precedence:

Provided further that the Chairman may, in consultation with the Leader of the Council, allot any day other than a Friday for the transaction of private members' business'."

The motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

"That rule 24, as amended, stand part of the Rules."

The motion was adopted.

Rule 24, as amended, was added to the Rules.

Rules 25 to 46 were added to the Rules.

Rule 47—Conditions of admissibility of questions

THE DEPUTY CHAIRMAN: There are three amendments in the name of Mr. Mani.

SHRI A. D. MANI (Madhya Pradesh): Madam, can I deal with the first amendment and then, later on, move my other amendments? I move:

11. "That at page 11, sub-rule (2), in clause (i) the words 'and precisely be deleted."

524

The question was proposed.

THE DEPUTY CHAIRMAN: You have already spoken on your amendments.

SHRI A. D. MANI: I have moved the amendment and I want to reiterate what the amendment is. I want the deletion of the phrase "and precisely" from the clause "It shall be clearly and precisely expressed;".

MR. GOVINDA REDDY: I am not accepting it.

THE DEPUTY CHAIRMAN: The question is:

11. "That at page 11, sub-rule (2), in clause (i) the words 'and precisely' be deleted."

The motion was negatived.

SHRI A. D. MANI: I move:

12. "That at page 11, sub-rule (2), clause (vi) be deleted."

The question was proposed.

SHRI M. GOVINDA REDDY: I am not accepting the amendment.

THE DEPUTY CHAIRMAN: The question is:

12. "That at page 11, sub-rule (2), clause (ix) be deleted."

The motion was negatived.

SHRI A. D. MANI: I move:

13. "That at page 11, sub-rule (2), clause (ix) be deleted."

The question was proposed.

SHRI M. GOVINDA REDDY: I am not accepting this amendment.

THE DEPUTY CHAIRMAN: The question is:

13. "That at page 11, sub-rule (2), clause (ix) be deleted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

"That Rule 47 stand part of the Rules."

The motion was adopted.

Rule 47 was added to the Rules.

Rules 48 to 57 were added to the Rules.

Rule 58-Short notice questions

THE DEPUTY CHAIRMAN: There are four amendments, No. 14 in the name of Mr. Chagla, No. 15 in the name of Mr. Mani, No. 16 in the name of Mr. Dahyabhai Patel and No. 17 in the name of Mr. Chordia.

SHRI M. C. CHAGLA: May I suggest that Mr. Mani's amendment be taken up first because if that amendment is carried, then the other amendments will not arise?

SHRI A. D. MANI: I move:

15. "That at page 15, sub-rule (3) be deleted."

The question was proposed.

SHRI M. GOVINDA REDDY: I am not accepting it.

THE DEPUTY CHAIRMAN: The question is:

15. "That at page 15. sub-rule (3) be deleted."

The motion was negatived.

SHRI M. C. CHAGLA: May I move my amendment No. 14? I move:

14. "That at page 15, lines 7-8, the words 'or for an earlier day if the Chairman, in the circumstances of the case, considers it so necessary' be deleted."

The question was proposed.

SHRI M. GOVINDA REDDY: I am accepting it.

SHRI BHUPESH GUPTA: What is that actually? I want to know.

SHRI M. C. CHAGLA: If you kindly turn to page 15 of the book, subrule (3) says this:

"If the Minister is not in a position to answer the question at short notice and the Chairman is of opinion that the question is of sufficient public importance to be orally answered in the Council, he may direct that the question be placed as the first question on the list of questions for the day on which it would be due for answer under rule 39 or for an earlier day if the Chairman, in the circumstances of the case, considers it so necessary:".

5 P.M.

What I am submitting to the House is that the words "or for an earlier day if the Chairman, in the circumstances of the case, considers it so necessary" be deleted. In the case of a short notice question, I am sure every responsible Minister, if he has got the necessary information, will come and give it to the House. If he has not, then the ordinary time should be given and not any time less than the ten days' notice time required.

SHRI BHUPESH GUPTA: Madam, I oppose this amendment and I have to say something on it. It is for the Chairman to decide about the time. The Minister should go to the Chairman and convince the Chairman as to whether it should be an earlier date or not. We are not taking the right to ourselves. We are leaving it in the hands of the Chairman. Our experience is that Ministers are some times very tardy in such matters and even if they are in a position to answer, they do not do so, for a variety of reasons. Therefore, I think the present arrangement is quite good and if the Minister has a very strong case then he can go to the chamber of the Chairman and meet the Chairman and convince him and then it is for the Chair to tell us why no earlier date could be fixed and then,

[Shri Bhupesh Gupta.]

527

of course, what has been suggested here may be adopted. I, therefore, oppose this amendment.

THE DEPUTY CHAIRMAN: Before I put amendment No. 14 to the vote of the House, I shall dispose of amendment No. 16 standing in the name of Mr. Dahyabhai Patel.

SHRI DAHYABHAI V. PATEL: Madam, I move:

16. "That at page 15, for sub-rule (3), the following be substituted, namely:

of the Minister is not in a position to answer the question at short notice and the Chairman is of the opinion that the question is of sufficient public importance to be orally answered in the Council, he may direct that the question be orally answered immediately after the Question Hour on the day on which it would be due for answer under rule 39:

Provided that not more than one such question shall be answered on any one day."

The question was proposed.

SHRI M. GOVINDA REDDY: Madam, I am not accepting the amendment

SHRI V. M. CHORDIA (Madhya Pradesh): Madam, I beg to move:

17. "That at pages 14 and 15, for rule 58, the following be substituted namely:

'58. A question relating to a matter of public importance may be asked with shorter notice than ten clear days and if the Chair-

man is of opinion that the question is of an urgent character he may direct that such question shall be answered on a day fixed by the Chairman."

The question was proposed.

श्री विमलकुमार मन्नालालजी चौरडियाः 🗀 उपाध्यक्ष महोदया, जो संशोधन दिया है उसका स्पष्ट आशय यह है कि हमारे नियमों की जो परानी धारा ४७ है उसके भ्रन्तर्गत भी यही व्यवस्था थी, केवल भव्द यह थे कि: If the Minister concerned agrees to ग्रौर ग्रब कर दिया है: "If the Minister concerned is in a position to reply." मेरी समझ में यह नहीं श्राता कि जब हमारे यहां बड़े उपयुक्त चेयरमैन महोदय हैं ग्रौर जब चेयरमैन इस बात को देखेंगे कि किस प्रश्न को एडिमट करेंगे, किस प्रश्न को नही एडिमट करेंगे श्रीर सारी परिस्थितियों को देखेंगे कि इतने दिनों में मंत्री महोदय जवाब दे सकते हैं श्रथवा नहीं, यह प्रश्न पुछे जाने के योग्य हैं या नहीं और इन सब ग्राधारों पर एडिमट करेंगे, तो फिर वह प्रश्न एडिमट होने योग्य होने के बावज्द भी, यह सारे का सारा भार मंत्री महोदय के ऊपर रख दिया जाय कि वे जवाब देना चाहें तो देंगे नहीं तो इनकार कर देंगे तो यह किसी भी हालत में उचित नहीं कहा जा सकता । ग्रीर श्राज तक का इतिहास यह बतलाता है कि हमारे मंत्री महोदय कभी भी हमारा प्रश्न देना प्रन्छ। समझते नहीं क्योंकि जब सप्लीमेंटरी होते हैं तब उनको परेणानियों का सामना करना पड़ता है भ्रौर जब शार्ट नोटिस क्वेश्चन्स होते हैं तब उससे ज्यादा परेशानिया होती हैं। वैसे हमारे चागला साहब ने ग्रभी बतावा कि कोई भी मिनिस्टर जो रिसपान्सिब्ल होगा उसके पास इन्फारमेशन होगी तो जरूर देगा, सगर श्रवसर देखने में श्राता है कि श्रगर नहीं हैं,ती है तें। यह जवाब दिया जा सकता हैं: "The information is being collected." ;

लांग नोटिस क्वैश्चन भी हो तो उनके सर के ऊपर चढ़ कर तो कोई बैठ नहीं जाता कि नहीं तमको जवाब देना ही होगा । ग्रगर कभी शार्ट नोटिस क्वैश्चन होता है तो उसमें अत्यन्त आवश्यक है कि, जैसे कई पालिसी मैंटर्स होते हैं, ग्रखबारों में तुरन्त प्रकाशन के लिये होते हैं, तो उनका इमिजिएटली जवाब चाहिये । तो यदि रूत्स में ऐसा रख छोड़ा जाय कि मंत्री महोदय चाहे तो स्वीकृति दें नहीं तो नहीं स्वीकृत होगा ग्राँर जब तक मंत्री महोदय हां नहीं भर लें स्वीकत नहीं होगा तब तो चेयरमैन साहब भी ठीक समझें तो कुछ नहीं होगा । यह कुछ ग्रच्छी बात नहीं है। प्राना जो इतिहास है, उसको देखा जाये तो ४६वें सत्र में जो शार्ट नोटिस क्वेश्चन दिये गये उन में से चेयरमैन साहब ने तो ११ डिसम्रलाऊ किए मगर मंत्री महोदय ने १२ डिसग्रलाऊ कर दिये, ४७वें सत में चेयरमैन साहब ने ६ को डिसम्रलाऊ कियातो मंत्रीजीने २८ को डिसग्रलाऊ कर दिया । तो यह परिस्थिति हमारे प्रजा-तंत्र की परम्पराग्रों के श्रन्कुल नहीं है। इसी तरह से यह जो संशोधन रखा है कि : " if the Chairman is of opinion that the question is of an urgent character he may direct that such question shall be answered on a day fixed by the Chairman ''तो हम अपने ऊपर अधिकार नहीं दे रहे हैं, हम अपनी डेट नहीं दे रहे हैं, हम डेट चेयरमैन द्वारा दिलवा रहे हैं । अब यह ग्रधिकार मंत्रियों को देकर श्राप प्रजातंत्र के विरुद्ध काम कर रहे हैं। इसलिये मैंने यह जो संशोधन रखा है, मैं सदस्यों से प्रार्थना करूंगा कि यह अधिकार चेयरमैन को दिया जाना चाहिये, मंत्री महोदय के हाथ में यह अधिकार नहीं होना चाहिये और इतिहास इस बात का साक्षी है कि मंत्री महोदय टालने का प्रयत्न करते हैं।

SHRI P. N. SAPRU: I should like to support Mr. Chordia's amendment. I think it is a reasonable one and I think the power should vest in the

Chairman and it should not vest in the Minister

SHRI M. **GOVINDA** REDDY: Madam, I am not accepting the amendment because the position of the rule with the Government's amendment, omitting these words is much better than what it will be with this amendment No. 17. It will be more advantageous to the House. Here absolute discretion is given to the Chairman and the Chairman may fix a day or not, whereas under the present rule the Chairman should fix the date as per rule with ten days' notice. What Chagla wants by his amendment is to take off the discretion of the Chair to fix the question for an earlier date than this ten days' notice. So position will be better than the one with this amendment No. 17.

THE DEPUTY CHAIRMAN: I shall put amendment No. 16 to vote.

The question is:

16. That at page 15, for sub-rule (3), the following be substituted, namely:

'(3) If the Minister is not in a position to answer the question at short notice and the Chairman is of the opinion that the question is of sufficient public importance to be orally answered in the Council, he may direct that the question be orally answered immediately after the Question Hour on the day on which it would be due for answer under rule 39:

Provided that not more than one such question shall be answered on any one day."

The motion was negatived.

THE DEPUTY CHAIRMAN The question is:

17. 'That at pages 14 and 15, for rule 58, the following be substituted, namely:

'58. A question relating to a matter of public importance may be asked with shorter notice than ten clear days and if the Chairman is of opinion that the question is of an urgent character he may direct that such question shall be answered on a day fixed by the Chairman.'

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

14. "That at page 15, lines 7-8, the words 'or for an earlier day if the Chairman, in the circumstances of the case, considers it so necessary' be deleted."

The motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

"That rule 58, as amended, stand part of the Rules."

The motion was adopted.

Rule 58, as amended, was added to the Rules.

Rules 59 to 196 were added to the Rules.

Rule 197—Sittings of the Committee of Privileges

SHRI M. C. CHAGLA: Madam, I beg to move:

18. "That at page 50, line 31, after the words 'the Chairman' the words 'of the Committee' be inserted."

The question was proposed.

SHRI M. GOVINDA REDDY: Madam, I accept this amendment because it removes a real defect.

THE DEPUTY CHAIRMAN: The question is:

18. "That at page 50, line 31, after the words 'the Chairman' the words 'of the Committee' be inserted."

The motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

"That rule 197, as amended, be added to the Rules."

The motion was adopted.

Rule 197, as amended, was added to the Rules.

Rules 198 to 251 were added to the Rules.

New Rule 251A

SHRI J. S. PILLAI: I beg to move:

19. "That at page 63, after line 27, the following be inserted, namely:

- '251A. (1) A Member who has resigned the office of a Minister may, with the consent of the Chairman, make a personal statement in explanation of his resignation.
- (2) Such statement shall be made after questions and before further business set down in the list of business for the day is entered upon.
 - (3) There shall be no debate on such statement. But after it has been made the Prime Minister or anybody authorised by him may make a reply. The Member (ex-Minister) shall send a copy of his statement to the President before he makes the statement and shall obtain his permission:"

The question was proposed.

Shri J. S. PILLAI: I move this because there are Members of this House who are in the Cabinet. Suppose they resign; after resignation they cannot go to the other

House and make a statement explaining their position. They should make that statement here in this House. Therefore, such a rule as the one I have suggested is necessary.

Shri M. GOVINDA REDDY: I am not accepting this amendment, because though they may be Members of this House, they resign not the membership in this House, but they resign their membership of the Government. Therefore, as members of the Government it is but proper that they should make the statement there.

THE DEPUTY CHAIRMAN: The question is:

19. "That at page 63, after line 27, the following be inserted namely:—

"251A. (1) A Member who has resigned the office of a Minister may, with the consent of the Chairman, make a personal statement in explanation of his resignation.

- (2) Such statement shall be made after questions and before further business set down in the list of business for the day is entered upon
- (3) There shall be no debate on such statement. But after it has been made the Prime Minister or anybody authorised by him may make a reply. The Member (ex-Minister) shall send a copy of his statement to the President before he makes the statement and shall obtain his permission."

The motion was negatived

SHRI J. S. PILLAI: I challenge that verdict.

THE DEPUTY CHAIRMAN: I have said that the amendment is lost.

Rules 252 to 267 were added to the Rules.

The Schedule was added to the Rules.

Rule 1 was added to the Rules.

SHRI M. GOVINDA REDDY: Madam, I beg to move:

"That the Rules, as amended, be adopted as the Rules of Procedure and Conduct of Business of this House under clause (1) of article 118 of the Constitution."

The question was proposed.

SHRI BHUPESH GUPTA: I rise only to signify our appreciation of the efforts that have been made by the Committee in formulating and now the House finalising with certain amendments, the Rules. We only hope that we shall try to live up to the spirit of these Rules and try to improve upon them. My suggestion would be that from time to time we should review and come up before the House with such amendments as are called for in the light of experience. These are matters to which we can apply our minds later but as we are passing this measure as a result of the collective efforts of all of us I think we should have in mind that the measures still requires a lot of improvement. That we can do course of time but we should always be seized of the need for improving

Shri M. C. CHAGLA: I should like to join in the sentiments expressed by my friend. We are grateful to the Committee for the very arduous work that has been done. May I only say this that it is not so much in the form of the Rules as in the spirit in which they are enforced that traditions of the House depend? This House has got very high traditions and I am sure this House would always live up to these traditions.

Shri M. C. Chagla.1

There is only one more thing I would like to say. Yesterday, in my absence, my friend, Mr. Gupta, made some disparaging remarks about the Leader of the House. I do not know whether he referred to me personally or to the institution .

SHRI BHUPESH GUPTA: Madam, I should like to say this. When I said twelve years, he should know. has been here only for a very short time. He can very well understand that he was not very much in mind.

SHRI M. C. CHAGLA: I want to assure this House that as Leader of the House I would always be accessible to every Member of this House. It will be my duty to look after not only the Members behind me but all the Members of all sides. That is the duty of the Leader of the House and any Member of this House may always come to me with any grievan &, with anv suggestion and I shall always listen to it with the greatest consideration. I can give this assurance to my friend, Mr. Gupta, that he can always come to me and tell me what his grievances are and not say next time that the Leader is not accessible.

Thank you.

SHRI P. N. SAPRU: I would like to express our appreciation of the very great work done by the Committee and I would like to congratulate Mr. Reddy for the able manner in which he has piloted this measure. I must also thank the Secretariat and our thanks are particularly due to you. Madam Deputy Chairman, for ability with which you conducted the proceedings of the Committee. We are sure that we are about to enter into a new era with Mr. Chagla as our Leader.

SHRI M. P. BHARGAVA: Madam, I wish to associate myself fully with the remarks of Mr. Sapru and I offer you my congratulations for the manner in which you guided the deliberations of the Committee.

536

THE DEPUTY CHAIRMAN: The question is:

"That the Rules, as amended, be adopted as the Rules of Procedure and Conduct of Business of this House under clause (1) of article 118 of the Constitution."

The motion was adopted.

MESSAGE FROM THE LOK SABHA

THE CONSTITUTION (SEVENTEENTH AM-ENDMENT) BILL, 1964

SECRETARY: Madam, I have to report to the House the following Message received from the Lok Sabha, signed by the Secretary of the Lok Sabha.

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Constitution (Seventeenth Amendment) Bill 1964, which has been passed by Lok Sabha at its sitting held on the 2nd June, 1964, in accordance with the provisions of article 318 of the Constitution of India."

Madam, I lay a copy of the Bill on the Table.

SHRI BHUPESH GUPTA: Madam, may we know whether this Bill will be taken up tomorrow?

SHRI A. D. MANI: No. You were not present in the meeting today.